

**Tripura Tribal Areas Autonomous District Village
Committee (Conduct of Election) Rules, 1996**
(As Amended upto 6th Amendment dt. 14.02.2025)

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**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG : : TRIPURA WEST**

No.F. 11(95)/ ADC/Law/95/

Dated, Khumulwng, the 24th January, 1997

NOTIFICATION

The following Rules which have been made by the Executive Committee of the Tripura Tribal Areas Autonomous District Council, are hereby published in the Tripura Gazette for information,-

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT VILLAGE COMMITTEE
(CONDUCT OF ELECTIONION) RULES, 1996.**

In exercise of the powers conferred by the sub-section (2) of Section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee hereby makes the following Rules to regulate conduct of election of Village Committee and all other matters relating thereto under the said Act.

1. Short title and commencement :-

These Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1996.

(2) They shall come into force on and from the date of their publication in the official Gazette.

2. Definition :-

(1) In these Rules, unless the context otherwise requires ---

- (a) "Act" means the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994.
- (b) "Ballot Box" includes any box, bag or other receptacle in use for the insertion of Ballot Papers by voters ;
- (c) "Counter Foil" means the counter foil attached to a ballot paper printed under the provisions of these Rules ;
- (d) "District Election Officer" means an officer appointed under Rule 4 of the Tripura Tribal Areas Autonomous District Council Village Committee (Preparation of Electoral Roll) Rules, 1996 ;
- (e) "Election" in relation to electing of any member of a Village Committee means any person entitled to vote at that election ;

- (f) "Electoral Roll" in relation to any election of a Village Committee means the list maintained by the Returning Officer for that election ;
 - (g) "Electoral Roll Number" of a person means ---
 - (i) the serial number of the entry in the electoral roll in respect of the person;
 - (ii) serial number of the part of the electoral roll in which such entry occurs ; and
 - (iii) the name and number of the constituency of the Village Committee to which the electoral roll relates ;
 - (h) "Form" means a form appended to these Rules and includes a manuscript or type written or cyclostyle copy and also a translated copy in Bengali thereof;
 - (i) "Gazette" means the Tripura Gazette ;
 - (j) "Marked copy of the electoral roll" means the copy of the electoral roll set apart for the purpose of marking the names of electors to whom ballot papers are issued at an election ;
 - (k) "Polling Station" in relation to election of Village Committee means the place fixed for taking poll of that election ;
 - (l) "Presiding Officer" in relation to an election to the Village Committee includes ---
 - (i) any Polling Officer performing any of the functions of a Presiding Officer under Rule 11 ;
 - (m) "Polling Agent" means a Polling Agent appointed under these Rules and includes a candidate and the Election Agent of a candidate and includes a relief Polling Agent ;
 - (n) "Returning Officer" means an Officer appointed under Rule 8 and includes an Asstt. Returning Officer appointed under Rule 9 performing any function he is authorised to perform under that Rule ;
 - (o) "Section" means a Section of the Act ;
 - (p) "State Election Commission" means the State Panchayet Election Commission constituted under Article 243 K of the Constitution of India read with Section 176 of the Tripura Panchayet Act, 1993 ;
 - (q) "Schedule" means Schedule appended to these Rules ;
 - (r) "Voter on Election duty" means any Presiding Officer, Polling Officer, Polling Agent or other public servant who is an elector in the constituency and is by reason of his being on election duty unable to vote at the Polling Station where he is entitled to vote.
- (2) The expression used in these Rules and not otherwise defined shall have the same meaning as respectively assigned to them in the Act.
- (3) The General Clause Act, 1966 shall apply for the interpretation of these Rules as it applies for the interpretation of an Act of the Legislature of the State of Tripura.

3. Election of members :-

Election of Members of the Village Committee shall be held in accordance with the provisions of these Rules.

4. General Election to Village Committee :-

(1) General Election to Village Committee shall ordinarily take place before expiration of the term of office of the members of the Village Committee specified in Section 10 or in case of earlier dissolution soon after such dissolution ;

Provided that the general election for the first constitution of the Village Committee under these Rules shall be held within such time as the Executive Committee may decide.

(2) For the first constitution of the Village Committee under these Rules and thereafter for its new constitution the Executive Committee shall, by Notification in the Gazette, call upon every constituency to elect a member in accordance with the provisions of these Rules ;

(3) The Executive Committee may issue such order as it may consider necessary or expedient to give effect to the provisions of these Rules in regard to the holding of General Election for constitution of the Village Committee under these Rules and in regard to any matter incidental and ancillary thereto.

**** (4)** The State Election Commissioner shall in consultation with the Executive Committee conduct the election to the Village Committee in accordance with the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994 and Rules made thereunder.

5. Filling up of casual vacancies :-

When the seat of a member elected to the Village Committee becomes vacant or is declared vacant or his election to the Village Committee is declared void, the Executive Committee shall, by notification in the Gazette, call upon the constituency to elect a person for the purpose of filling vacancy so caused and these Rules shall apply so far as may be, in relation to the election of a member to fill such vacancy.

6. Fresh Notification for election :-

If for any reason, General Election to the Village Committee can not be held within the period as may be notified or if such election is set aside by a Court otherwise then under the provisions of these Rules, the Executive Committee may by notification in the Gazette, call upon afresh every constituency to elect a member under the provisions of these Rules.

7. Functions of District Election Officer :-

(1) Subject to the superintendence, direction and control of the State Election Commissioner, the District Election Officer shall coordinate and supervise all works in the District or in the area within his jurisdiction in connection with the conduct of the election for all Village Committees.

(2) The District Election Officer shall also perform such other functions as may be assigned to him by the State Election Commissioner.

8. Appointment of Returning Officer :-

(1) For every constituency, for every election to fill a seat or seats of the Village Committee the State Election Commissioner shall, in consultation with the State Government and Executive Committee appoint Returning Officer who shall be an Officer of the State Government within whose territorial jurisdiction the Constituency or a portion thereof is situated ;

**** Inserted by the (Conduct of Election Second Amendment) Rules 2006.**

Provided that nothing in this Rule shall prevent the State Election Commissioner from appointing the same person to be the Returning Officer for more than one Constituency ;

(2) It shall be the General duty of the Returning Officer at any election to such acts and things as may be necessary for effectually conducting the election in the manner provided under these Rules.

9. Appointment of Asstt. Returning Officer :-

(1) The State Election Commissioner may, in consultation with the State Government and Executive Committee appoints one or more persons as Asstt. Returning Officer(s) to assist any Returning Officer in the performance of his functions ;

Provided that every such person shall be an Officer of the State Government.

(2) Every Asstt. Returning Officer shall, subject to the control of the Returning Officer, be competent to perform all or any of the functions of the Returning Officer,

Provided that no Assistant Returning Officer shall perform any of the functions of the Returning Officer, which relate to the security of nominations unless the Returning Officer is unavoidably prevented from performing the said functions.

10. Polling Stations :-

The Returning Officer shall, with the previous approval of the State Election Commissioner provide sufficient number of polling stations where poll will be held for election of a member of the Village Committee and shall, not later than the last day for the withdrawal of candidature appointed under Rule 13 publish in the Gazette a list showing the polling stations so provided and the polling areas of groups of the voters for which they have respectively been provided.

11. Appointment of Presiding Officer :-

(1) The Returning Officer shall appoint a Presiding Officer for each Polling Stations and such other Polling Officer or Officers as he think necessary to assist the Presiding Officer, but shall not appoint any person who has been employed by or on behalf of, or has been otherwise working for a candidate in or about the election to a Presiding Officer or Polling Officers ;

Provided that if any Polling Officer is absent from the polling station, the Presiding Officer may appoint in his place any person who is present at the Polling Station other than a person who has been employed by or on behalf of, or has been otherwise working for a candidate in or about the election, to be the Polling Officer and shall, when such appointment is made inform the Returning Officer accordingly ;

(2) The Polling Officer shall, if so directed by the Presiding Officer perform all or any of the functions of a Presiding Officer under these Rules.

(3) If a Presiding Officer, owing to illness or for any other unavoidable cause is obliged to absent him from the Polling Station, his functions shall be performed by such polling officer as has been previously authorised by the Returning Officer to perform such function during any such absence ;

(4) Reference in these Rules of Presiding Officer, shall unless the context otherwise requires, be deemed to include any person performing any function which he is authorised to perform under sub-rule (2) or as the case may be, under sub-rule (3) .

12. Appointment of persons for conduct of election :-

The Executive Committee shall, when so requested by the State Election Commissioner, make available to the State Election Commissioner such staffs as may be necessary for the discharge of the function conferred on the State Election Commissioner under the Act and these Rules.

13. Appointment of date for nomination etc. :-

As soon as the notification under Rules 4 & 5 calling upon a constituency to elect a member or members is issued, the State Election Commissioner shall, by notification in the Gazette, appoint ---

- (a) the last date for making nomination which shall be the 7th day after the date of publication of the first mentioned notification or if that day is public holiday, the next succeeding day which is not a public holiday ;
- (b) the date for the scrutiny of nominations, which shall be the day immediately following the last date for making nomination, or if that day is public holiday, the next succeeding day which is not a public holiday ;
- (c) the last day of the withdrawal of candidature, which shall be the second day after the date for the scrutiny of nomination, or if that day is public holiday, the next succeeding day which is not a public holiday ;
- (d) the date or dates on which a poll shall, if necessary, be taken, which is or the first of which shall be a date not earlier than the fifteenth day after the last date for the withdrawal of candidature ;
- (e) the date before which the election shall be completed.

14. Public notice of election :-

On the issue of notification under Rule 13, the Returning Officer shall give public notice of the intended election in Form 1 affixing a copy thereof in some conspicuous places of his office and in such other manner as he thinks fit inviting nominations for such election and specifying the place at which the nomination papers are to be delivered.

15. Nomination of Candidates :-

*(1) Any person, if not otherwise disqualified under the provisions of the Act or any order made thereunder, may be nominated as a candidate for election to a Village Committee in not more than one seat from any constituency in a Village Committee, if his name is included in the electoral roll of that constituency or any other constituency pertaining to the area comprised in that Village Committee and who has completed the age of 21 years on the last date of making nomination.

(2) Nomination paper in Form -2 shall be supplied by the Returning Officer to any voter on demand.

16. Presentation of Nomination Papers and requirement for valid nomination :-

(1) On any of the dates fixed for filling nomination under clause (a) of Rule 13, each candidate shall either in person or by his proposer deliver to the Returning Officer during the time and at the place specified in the order under Rule 14, nomination paper duly completed and signed by the candidate and by a voter of the constituency as proposer :

* Amended by the (Conduct of Election Second Amendment) Rules 2006.

Provided that for the purpose of nomination for election from a constituency reserved for the Sch. Castes or the Schedule Tribes persons, the nomination shall be accompanied by a copy of the Schedule Castes or the Schedule Tribes certificate issued by a competent authority and that the original copy of such certificate shall be produced at the time of delivery of such nomination paper to the Returning Officer.

(2) Any person whose name is entered in the voter list of the constituency for which the candidate is nominated and who is not otherwise disqualified, may subscribe as proposer :

Provided he shall not subscribe as proposer for more than one nomination.

(3) Every nomination paper presented to the Returning Officer shall be in **Form-2**.

Provided that failure to complete or defect in completing the declaration as the symbol in a nomination paper in Form-2 shall not be deemed to be a defect of substantial character within the meaning of sub-rule (1) of Rule -15.

(4) Nothing in this Rule shall prevent any candidate from being nominated by more than one nomination papers for election in the same constituency.

Provided that not more than four nomination papers shall be presented by or on behalf of any candidate or accepted by the Returning Officer for election in the constituency.

(5) On the presentation of a nomination paper, the Returning Officer shall satisfy himself that the names and the numbers in the list of voters of the candidate and his proposer as entered in the nomination paper are the same as these entered in the electoral roll.

Provided that the Returning Officer shall permit any clerical or technical error in the nomination paper in regards to the same name or numbers to be corrected in order to bring them into conformity with the corresponding entries in the voter list and where necessary may direct that any clerical or printing error in the said entries shall be overlooked.

17. Classification of Recognised Political Party :-

(1) For the purpose of these Rules symbols are either reserved or free.

(2) A reserved symbol is a symbol, which is reserved by Election Commission of India for a recognised political party for the exclusive allotment to a contesting candidate, or candidates set up by that party.

18. Classification of Recognised Political Party :-

For the purpose of these Rules, recognised political party means a political party recognised by the Election Commission of India as a National Party or a State Party of this State.

19. Symbol for election :-

(1) The free symbol, which may be chosen by the candidate at the election from any constituency are specified in the first Schedule.

(2) Where at any election more nomination papers than one are delivered by or on behalf of the candidate, the declaration as to the symbol made in the nomination paper first delivered and no other declaration as to symbols shall be taken into consideration under Rule 28 even if the first nomination paper has been rejected.

20. Choice of Reserved symbols by a candidate: -

A candidate set up by recognised political party at the election in any constituency shall choose, and shall be allotted only the symbol reserved for that party.

21. When a candidate shall be deemed to be set up by a Political Party: -

- (1) For the purpose of these Rules a candidate shall be deemed to be set by a recognised political party if,---
- (a) the candidate has made a declaration to that effect in his nomination paper ; and
 - ** (b) a notice in writing shall be submitted in the format prescribed by the State Election Commission to that effect so as to reach not later than the closing time of making nomination being delivered to the Returning Officer of the constituency with copy to the District Election Officer ; and
 - ** (c) the said notice is signed by the President, Chairman or General Secretary, the Secretary of the concerned recognised political parties, or if there is no General Secretary, the Secretary of the State Unit of the recognised Political Party or by any member of such recognised political party, duly authorised by such President, Chairman, General Secretary or Secretary as the case may be.
- (2) The duly attested specimen signature of the President, Chairman, General Secretary or Secretary of the State Unit of the recognised political party or such authorised member and where a member has been authorised to sign the notice, a letter to that effect by the President, Chairman, General Secretary or Secretary as the case may be, shall be sent to the respective Returning Officer, so as to reach him before the date of the scrutiny of the nomination papers.

22. Choice of free symbol/ symbols by candidate :-

- ** (1) A candidate in a Village Committee from any constituency shall give in order of preference three symbols out of symbols notified by the State Election Commissioner.
- ** (2) Notwithstanding anything contained in sub-rule (1), the State Election Commissioner may, by an order specify additional free symbols for allotment by the Returning Officer, to each candidate, if at any election the number of candidates other than those set up by the recognised political parties exceed the number of symbols notified by the State Election Commissioner.

23. Deposits :-

A candidate shall not be deemed to be declared nominated for election from a constituency unless the deposits or causes to be deposited in cash with the Returning Officer concerned a sum of Rs. 30/- only.

24. Notice of Nomination and time and place for the Scrutiny :-

The Returning Officer shall, on receiving the nomination paper under sub-rule (1) of Rule 16 from the person or persons delivering the same shall enter on the nomination paper itself serial number and signed thereon on a certificate stating the date and the hour at which the nomination the nomination papers has been delivered to him and shall as soon as may be thereafter, caused to be affixed in **Form-3** in some conspicuous places in his office a notice of the nomination containing description similar to those contained in the nomination paper both of the candidate and of the proposer.

25. Scrutiny of nomination :-

- (1) On the date fixed for the scrutiny of nomination, the candidates or their election agent and one proposer and no other persons may attend at the time and place specified in his behalf and the Returning Officer shall give them all reasonable facilities for examination of the nomination paper of all candidates which have been delivered within the time.
- (2) The Returning Officer shall then examine the nomination paper and shall decide all objections which may be made to any nomination and may either on such objection or on his own motion, after such summary enquiry, if any, as he thinks necessary, reject any nomination on any of the following grounds, namely----
 - (a) that the candidate is disqualified for being chosen to fill the seat by or under the Act;
 - (b) that the proposer is not a voter of the constituency concerned ;
 - (c) that there has been a failure to comply with any provision of the Rules 15 and 16.
 - (d) that the signature of the candidate or of the proposer on the nomination paper is not genuine.
- (3) The Returning Officer shall not reject any paper on the ground of any defect, which is not substantial character.
- (4) The Returning Officer shall hold scrutiny on the date appointed in this behalf under clause (b) of Rule 13 and shall not allow adjournment of the proceeding except when such proceedings are interrupted or obstructed by riot or open violence or by cause beyond his control.
- (5) The Returning Officer shall endorse on each nomination paper his decision accepting or rejecting the name, and if the nomination paper is rejected shall record in writing brief statement of reasons for such rejection.

26. List of Validly nominated candidates :-

- (1) Immediately after all nomination papers have been scrutinised and decided and decisions accepting or rejecting the same have been recorded, the Returning Officer shall prepare a list in **Form-4** of validly nominated candidate that is to say the candidates whose nomination have been found valid and affix it on his notice board.
- (2) The nomination of every such candidate shall be shown in the said list as it appears in his nomination paper.

27. Withdrawal of nomination :-**Notice of withdrawal of candidature :**

- (1) Any candidate may withdraw his candidature by a notice in writing which shall be signed by him and delivered before 3 O'clock in the afternoon on the day fixed under clause (c) of Rule 13 to the Returning Officer either by such candidate in person or by election agent who has been authorised in this behalf in writing by such candidate.
- (2) No person who has been given a Notice of withdrawal of his candidature under sub-rule (1) shall be allowed to cancel the notice.
- (3) A notice of withdrawal of candidature under sub-rule (1) shall be in **Form-5** and shall contain the particulars set out therein and on receipt of such notice the Returning Officer shall note thereon date and time at which it was delivered.
- (4) The Returning Officer shall on being satisfied as to the genuineness of notice of withdrawal and identity of the persons delivering it under sub-rule (1) and cause notice in **Form-6** to be affixed on his notice board.

28. Preparation of list of Contesting Candidate :-

- (1) Immediately after the expiry of the period within which candidature may be withdrawn under sub-rule (1) of Rule-27 the Returning Officer shall prepare in **Form-7** a list of contesting candidates, that is to say candidates whose nomination papers have been finally accepted and who have not withdrawn their candidature within the said period.
- (2) If the list is prepared in more language than one, name of candidates therein shall be arranged alphabetically in the script of such one of these languages as the State Election Commission may direct.
- (3) Alphabetical order referred to in sub-rule (2) shall be determined with reference to surnames of the candidates where the surnames are written first and in other cases the names proper of the candidate.
- (4) Immediately after the preparation of list of the contesting candidate referred to in sub-rule (1) the Returning Officer shall, subject to the provisions of Rules 20, 21 and 22 and to any general or special direction issued in this behalf by the State Election Commission ----
 - (a) allot one of the different symbols to each contesting candidate in conformity with as far as practicable with his choice ; and
 - (b) if more contesting candidate than one have indicate their preference for the same symbol, decide by lot as to which of candidates the symbol will be allotted. The allotment of symbol by the Returning Officer to a candidate shall be final ;
 - (c) every candidate or his election agent shall forthwith be informed of the symbol allotted to the candidate and be supplied with specimen thereof by the Returning Officer.

29. Publication of list of Contesting Candidates :-

The Returning Officer shall immediately after its preparation cause a copy of the list of contesting candidates to be affixed on the notice board in his office and shall also supply a copy thereof to each of the contesting candidate or to his election agent.

30. Appointment of election agent and rejection of such appointment :-

- (1) If a candidate desires to appoint an election agent such appointment shall be made in **Form-8**, either at the time of delivering nomination paper or at any time before election.
- (2) The appointment of the Election Agent may be revoked by the candidate at any time by a declaration in writing in **Form-9** signed by him and lodge with the Returning Officer, such revocation shall take effect from the date which it is lodged. In the event of such revocation or in the event of election agent dying before or during the period of election, the candidate may appoint a new election agent in accordance with the provision of sub-rule (1).

31. Appointment of Polling Agent :-

- (1) At an election at which a poll is to be taken any contesting candidate or his election agent may appoint one agent and one relief agent to act as polling agent of such candidate at each polling station. Each appointment shall be made by a letter in writing in duplicate in **Form-10** signed by the candidate or his election agent.

(2) The candidate or his election agent shall, deliver the duplicate copy of letter of appoint to the Polling Agent, who shall, on the date fixed for poll, present it to the Presiding Officer and shall retain the duplicate copy presented to him in his custody. No polling agent shall be allowed to perform any duty at the Polling Station unless he has complied with the provision of this sub-rule.

(3) The appointment of polling agent may be revoked by a candidate or his election agent at any time before the commencement of the poll by a declaration in writing in **Form 11** signed by him. Such declaration shall be lodged to the Presiding Officer at the Polling Station where the agent is so appointed for duty.

Provided that where the appointment of a polling agent is revoked or where the polling agent is dies before the commencement of the poll the candidate or his election agent may, at the time before the poll is closed, appoint a new polling agent in accordance with the provision of the Rule.

32. Voting normally to be in person :-

Save as herein provided all electors, voting at an election shall do so in person at the polling station provided for them, at the place of polling fixed under Rule 10.

33. Death of candidate :-

If a candidate whose nomination has been found valid on scrutiny under Rule-25 and who has not withdrawn his candidature under Rule 27 dies and report of his death is received before the publication of the list of contesting candidate under Rule 29 or if a contesting candidate dies and a report of his death is received before the commencement of the poll, the Returning Officer shall, upon being satisfied of the fact of death of the candidate, countermand the poll and report the fact to the Executive Committee, the State Election Commission and also to the District Election Officer concerned and all proceedings with reference to the election shall be commenced a new in all respects as if for a new election.

Provided that the election shall not be countermanded due to the death of contesting candidate unless such candidate belongs to a recognised Political Party or recognised State Political Party.

Provided further that no further nomination shall be necessary in the case of person who was a contesting candidate at the time of countermanding of the poll ;

Provided also that no person who has given a notice of withdrawal of his candidature under Rule-27 before the countermanding of the poll shall be ineligible for being nominated as a candidate for election after such countermanding.

34. Procedure in contested and uncontested elections :-

If at any election to a Village Committee ----

- (a) the number of contesting candidate is more than the numbers of seats to be filled, a poll shall be taken ;
- (b) the number of such candidate is equal to the number of seats to be filled, the Returning Officer shall forthwith declare in **Form-13** all such candidates to be duly elected to fill those seats ;

- (c) the number such candidates less than the number of seats to be filled, the Returning Officer shall forthwith declare in **Form-13** all such candidates to be elected and inform the District Election Officer, State Election Commission and the Executive Committee for taking appropriate action.

PART-III

POLL AND VOTING IN VILLAGE COMMITTEE CONSTITUENCIES

35. Manner of voting :-

At every election where a poll is taken votes shall be given by ballot in the manner herein after provided and no votes shall be received by proxy.

- *35A.** The State Election Commissioner may if he considers it expedient so to do, direct the Electronic Voting Machine used for conduct of Parliament or Assembly Election may also be used for conduct of election of any constituency or any part thereof in the election of Village Committee subject to permission, where necessary and following the procedure prescribed/determined by the Election Commission of India.

36. Ballot Box :-

- (1) Every Ballot Box shall be of such design as may be approved by the State Election Commission in consultation with the Executive Committee.

37. Form of Ballot Paper :-

- (1) Every Ballot Paper shall be in **Form-14** for Village Committee.
 (2) Every ballot paper shall have a counter foil attached thereto, and the said ballot paper and counterfoil shall be in such form, and the particulars therein shall be in such language or languages as the State Election Commission may in consultation with the Executive Committee direct.
 (3) The name of candidates shall be arranged on the ballot paper in the same order in which they appear in the list of contesting candidates.
 (4) If two or more candidates bear the same name, they shall be distinguished by the addition of their occupation or residence or in some other manner.

38. Arrangement at polling Station :-

- (1) Outside each polling station there shall be displayed prominently ---
 (a) a notice specifying the polling area, voters of which are entitled to vote in the polling station and where the polling area has more than one polling station, the particulars of the electors so entitled ; and
 (b) a copy of the list of contesting candidates ;
 (2) The Returning Officer shall cause to be provided at every polling station one or more compartments hereinafter referred to in these Rules as a voting compartments in which voters can record their votes screened from observation.
 (3) The Returning Officer shall provide at such polling station a sufficient number of ballot boxes, ballot papers, copies of the list of voters in respect of the polling area or areas the voters of which are entitled to vote at such polling station, instruments for stamping the distinguishing mark on ballot papers and articles necessary for voters to mark the ballot papers. The Returning Officer shall also provide at each polling station such other equipment and accessories as may be required for taking the poll at each polling station.

* Inserted by the Conduct of Election 1st Amendment Rules, 2005.

39. Admission to Polling Station :-

The Presiding Officer shall regulate the number of voters to be admitted at any one time inside the polling station and shall exclude there from all persons other than---

- (a) Polling Officer ;
- (b) Public Servants on duty in connection with the election ;
- (c) Persons authorised by the District Election Officer or Returning Officer ;
- (d) Candidates, their election agents and subject to the provisions of the Rule 31 one polling agent of each candidate at a time;
- (e) A child in arms accompanying a voter ;
- (f) A person accompanying a blind or infirm voter who cannot move without being helped ; and
- (g) Such other persons as the Returning Officer or the Presiding Officer may employ for the purpose of identifying the voter.

40. Preparation of Ballot Boxes for poll :-

- (1) The Presiding Officer shall immediately before the poll, satisfy all authorised persons present that the Ballot box is empty.
- (2) Every Ballot Box used at the polling station shall bear label outside marked with ---
 - (a) the serial number, if any, and the name of constituency ;
 - (b) the serial number and the name of polling station ;
 - (c) the serial number of the ballot box where more than one ballot box is used in respect of particular election ; and
 - (d) the date of poll.
- (3) Immediately before the commencement of poll, the Presiding Officer shall demonstrate to the polling agents and other authorised persons present that the ballot box bears the labels, referred to in sub-rule (2).
- (4) The ballot box shall then be closed, sealed and secured and placed in full view of the Presiding Officer and Polling Agents.

41. Marked copy of electoral rolls :-

Immediately before the commencement of the poll Presiding Officer shall also demonstrate to the polling agents and others present that the copy of the electoral rolls to be used during the poll does not contain any entry other than the marked "EDV" against any name.

42. Facilities for women voters :-

- (1) Where the polling station is for both men and women voters, the Presiding Officer may direct that they shall be admitted into the polling station alternately in separate batches.
- (2) The Returning Officer or the Presiding Officer may appoint a women to serve as an attendant at any polling station to assist the women voters and also to assist the Presiding Officer generally in taking the poll in respect of women voters and in particular to help in searching any women voters in case it becomes necessary.

43. Identification of voters :-

- (1) The Presiding Officer may employ at the polling station such persons as he thinks fit to help in the identification of the electors and to assist him or otherwise in taking poll.

(2) As each voter enters the polling station the presiding officer or the Polling Officer authorised by him in this behalf shall check the elector's name and other particulars with the relevant entry in the electoral rolls and then call out the serial number, name and other particulars of the voter.

(3) In deciding the right of a person to obtain a ballot paper, the Presiding Officer or the Polling Officer, as the case may be, shall overlook mere clerical or printing errors in any entry in the electoral rolls, if he is satisfied that such person is identical with voter to whom such entry relates.

44. Facilities for public servants on Election Duty :-

(1) A voter on election duty who wished to vote shall at least three days before the date of poll approach the Returning Officer or any officer of the constituency designated by him in respect of which he is voter and make an application in Form-15 for the issue of a ballot paper in order to enable him to cast his vote.

(2) The Returning Officer shall on being satisfied as to the identity of such voter or production of letter of appointment in connection with election---

- (a) have the person's name marked in the electoral roll ; and
- (b) issue to such voter a ballot paper and permit him to vote on this spot with the instrument provided for the purpose.

Provided that the Returning Officer may fix date, time and place when such vote may be cast.

Provided further that the contesting candidate, his election agent or an authorised representative shall also be informed of the date, time and place and be requested to remain present when the votes are cast.

(3) After recording his vote, such voter shall make over the ballot paper to the Returning Officer in a sealed cover.

(4) The Returning Officer shall keep the counterfoil of such ballot paper in a separate sealed cover.

45. Challenging of Identity :-

(1) Any polling agent may challenge the identity of a person claiming to be a particular voter by first depositing a sum of two rupees in cash with the Presiding Officer for each challenge.

(2) On such deposit being made, the Presiding Officer shall—

- (a) warn the person challenged of the penalty for personating ;
- (b) read the relevant entry in the electoral roll in full and ask him whether he is the person referred to in that entry ;
- (c) enter his name and address in the list of challenged voter ;
- (d) require him to affix his signature or thumb impression in the said list ;

(3) The Presiding Officer shall thereafter hold a summary inquiry into the challenge and may for that purpose---

- (a) require the challenger to adduce evidence in proof of the challenge and the person challenged to adduce evidence in proof of his identity ;
- (b) put to the person challenged any question necessary for the purpose of establishing his identity and require him to answer them on a oath ;

(c) administer an oath to the person challenged and any other person offering to give evidence.

(4) If, after the inquiry, the Presiding Officer considers that the challenged has not been established, he shall allow the person challenged to vote ; and if he considers that the challenge has been established, he shall debar the person challenged from voting.

(5) If the Presiding Officer is of the opinion that the challenge made is frivolous or has not been made in good faith he shall direct that the deposit made in sub-rule (1) forfeited to the Autonomous District Council, and in any other case, he shall return it to the challenger at the conclusion of the enquiry.

46. Safeguard against Impersonation :-

(1) Every voter about whose identity the Presiding Officer or the Polling Officer, as the case may be, is satisfied, shall allow his left forefinger to be inspected by the Presiding Officer or the Polling Officer and an indelible ink mark to be put on it.

(2) If any voter refuse to allow his left forefinger to be inspected or marked in accordance with sub-rule (1) or has already such a mark on his left fore finger or does any act with a view to removing the ink mark, he shall not be supplied with any ballot paper or allowed to vote.

(1) Any reference in this rule to the left fore finger of a voter shall, in the case where the voter has his left forefinger missing, be construed as a reference to any other finger of his left hand and shall, in the case where all the fingers of his left hand are missing, to be construed as a reference to the fore finger or any other finger of his right hand, and shall, in the case where all his finger of both the hands are missing to be construed as reference to such extremity of his left or right arms as he possesses.

47. Issue of Ballot Paper to voters :-

(1) Every ballot paper shall before issue to a voter, be stamped with such distinguishing mark as the State Election Commission may direct and signed in full on its back by the Presiding Officer.

(2) No ballot paper shall be issued to any voter before the hour fixed for the commencement of the poll.

(3) No ballot paper shall be issued to any voter after the hour fixed for the closing of the poll except to those voters who are present at the polling station at the time of closing of the poll. Such voters shall be allowed to record their votes even after the poll closes.

(2) At the time of issuing a ballot paper to a voter, the Polling Officer shall—

(a) record on its counterfoil the electoral roll number of the voter as entered in the marked copy of the electoral roll ;

(b) obtain the signature or thumb impression of that voter on the said counterfoil ;

(c) mark the name of the voter in the marked copy of the electoral roll to indicate that a ballot paper has been issued to him, without however recording therein the serial no of the ballot paper issued to the voter ;

Provided that no ballot paper shall be delivered to an elector unless he has put his signature or thumb impression of that counterfoil of that ballot paper.

(5) Save as provided in sub-rule (4) no person in the polling station shall note down the serial no of the ballot paper issued to particular voter.

48. Maintenance of secrecy of voting by electors within the Polling Station and voting procedure :-

(1) Every voter to whom ballot paper has been issued under Rule-47 or any other provisions of these Rules shall maintain secrecy of voting within the polling station and for that purpose observe voting procedure herein laid down.

(2) The voter on receiving the ballot papers shall forthwith—

- (a) proceed to one of the voting compartments ;
- (b) there make a mark on the ballot paper with the instrument supplied for the purpose on or near the symbol of the candidate for whom he intends to vote ;
- (c) fold the ballot paper so as to conceal his vote ;
- (d) if required show to the Presiding Officer the distinguishing mark on the ballot paper ;
- (e) insert the folded ballot paper into the ballot box ;
- (f) quit the polling station.

(3) Every voter shall vote without undue delay.

(4) No voter shall be allowed to enter into a voting compartment when another voter is inside it.

(5) If an elector to whom a ballot paper has been issued refuses after warning given by the Presiding Officer, to observe the procedure as laid down in sub-rule (2) the ballot paper issued to him shall, whether he has recorded his vote thereon or not, be taken back from him by the Presiding Officer or by a Polling Officer under the direction of the Presiding Officer.

(6) After the ballot paper has been taken back, the Presiding Officer shall record on its back the word "Cancelled, voting procedure violated" and put his signature below these words.

(7) All the ballot papers on which the words "Cancelled, Voting procedure violated" are recorded, shall be kept in a separate cover which shall bear on its face the words "Ballot Paper, voting procedure violated".

(8) Without prejudice to any other penalty to which a voter from whom a ballot paper has been taken under sub-rule (6) may be liable, the vote, if any, recorded on such ballot papers shall not be counted.

49. Recording of vote of blind or infirm electors :-

(1) If the Presiding Officer is satisfied that owing to blindness or other physical infirmity, a voter is unable to recognise the symbols on the ballot paper or to make a mark thereon without assistance, the Presiding Officer shall permit the voter to take with him a companion of not less than 18 years of age to the voting compartment for recording the vote on the ballot paper on his behalf and in accordance with his wishes and if necessary, for folding of ballot paper so as to conceal the vote and insert it into the ballot box.

Provided that no person shall be permitted to act as the companion of more than one elector at any polling station on the same date.

Provided further that before any person is permitted to act as the companion of an elector under this Rule the person shall be required to declare in **Form 17 A** that he will keep secret the vote recorded by him on behalf of the voter at any polling station on that date.

(2) The Presiding Officer shall keep a brief record of the blind and infirm voter in Form-17.

50. Spoilt and returned ballot papers :-

(1) A voter who has inadvertently dealt with his ballot paper in such manner that it can not be conveniently used as a ballot paper may, on returning it to the Presiding Officer and on satisfying him of inadvertence, be given another ballot paper and the ballot paper so returned and counterfoil of such ballot paper shall be marked "Spoilt, Cancelled" by the Presiding Officer.

(2) If a voter after obtaining a ballot paper desires not to use it, he shall return it to the Presiding Officer, and the ballot paper so returned and the counterfoil of such ballot paper shall be marked as "Returned, Cancelled" by the Presiding Officer.

(3) All ballot papers cancelled under sub-rule (1) or (2) shall be kept in a separate packet.

51. Tendered votes :-

(1) If a person representing himself to be particular elector applies for a ballot paper after any other person has already voted as such elector, he shall, on satisfactorily answering questions relating to his identity as the Presiding Officer may ask, be entitled subject to the following provisions of these Rules to marking ballot papers hereinafter in this Rule referred to as a "Tender Ballot Paper" in the same manner as any other voter.

(2) Every such person, shall, before being supplied with a tendered ballot paper, sign his name against entry relating to him in a list in **Form-18**.

(3) A tendered ballot paper shall be the same as the other ballot paper at the polling station except that---

(a) such ballot paper shall be serially the last in the bundle of ballot paper issued for use at the polling station and

(b) such tendered ballot papers and its counterfoil shall be endorsed on the back with the words "Tendered ballot paper" by the Presiding Officer in his own hand and signed by him.

(4) The voter after marking a ballot paper in the voting compartment and folding it, shall, instead of putting it into the ballot box give it to the Presiding Officer, who shall place it in a cover specially kept for this purpose.

52. Closing of Poll :-

(1) The Presiding Officer shall close a polling station at the hour fixed in that behalf under Rule-13 and shall not thereafter admit any voter into the polling station:

Provided that all voters present at the polling station before it is closed shall be allowed to cast their votes.

(2) If any question arises whether a voter was present at the polling station before it was closed, it shall be decided by the Presiding Officer and his decision shall be final.

53. Sealing of ballot boxes after poll :-

- (1) As soon as practicable after the closing of the poll the Presiding Officer shall close the slit of the ballot box and where the box does not contain any practical device for closing their slit he shall seal up slit and also allow any polling agent present to affix his seal.
- (2) The ballot box shall thereafter be sealed and secured.
- (3) Where it becomes necessary to use a second ballot box by reason of the first ballot box getting filled, the first box shall be closed, sealed and secured as provided in sub-rule (1) and sub-rule (2) before another ballot box is put into use.

54. Account of ballot papers :-

- (1) The Presiding Officer shall at the close of the poll prepare a ballot paper account in **Form-19** and enclose in a separate cover with the words "Ballot Paper Account" super-scribed thereon. The Presiding Officer shall furnish to every polling agent present at the close of poll a true copy of the entries made in the ballot paper account after obtaining a receipt from the said polling agent there and shall also attest it as true copy.

55. Sealing of other packets :-

- (1) The Presiding Officer shall then make into separate packets---
 - (a) a marked copy of the electoral roll ;
 - (b) the counterfoil of the used ballot paper ;
 - (c) the ballot paper signed in full by the Presiding Officer but not issued to the voters ;
 - (d) any other ballot papers not issued to the voters ;
 - (e) the ballot papers cancelled for violation of voting procedure ;
 - (f) any other cancelled ballot papers ;
 - (g) the cover containing the tendered ballot papers and the list in Form-18.
 - (h) the list of challenged votes ; and
 - (i) any other papers directed by the State Election Commission to be kept in sealed packet.
- (2) Each such packet shall be sealed with the seals of the Presiding Officer and with the seals either of the candidate or of his election agent or his polling agent who may be present at the polling station and may desire to affix his seal thereon.

56. Transmission of Ballot Box etc. to the Returning Officer :-

- (1) The Presiding Officer shall, deliver or cause to be delivered to the Returning Officer at such places as the Returning Officer may direct---
 - (a) the ballot box or, as the case may be, the boxes ;
 - (b) the ballot paper accounts ;
 - (c) the sealed packets referred to in Rule-55 ;
 - (d) all other papers used at the polling station.
- (2) The Returning Officer shall make adequate arrangement for the safe transport of all ballot boxes, packets, and other papers and for their safe custody until the commencement of the counting of votes.

57. Adjourn of poll in emergencies :-

(1) If at an election, the proceeding at any polling station are interrupted or obstructed by any riot or open violence or if at an election it is not possible to take the poll at any polling station on account of any natural calamity, any other sufficient cause, the Returning Officer or the Presiding Officer for such Polling Station shall announce adjournment of the poll to a date to be fixed later and where the poll is so adjourned by the Presiding Officer he shall forthwith inform the Returning Officer concerned.

(2) Whenever a poll is adjourned under sub-rule (1) the Returning Officer shall immediately report the circumstances to the District Election Officer and the State Election Commission who shall immediately report the matter to the Executive Committee. The State Election Commission in consultation with the Executive Committee shall, by notification, fix the date and hours of poll on which the poll shall recommence and the District Election Officer shall fix the polling station at which the poll shall be taken.

58. Procedure of Adjournment of poll :-

(1) If the poll at any polling station is adjourned under Rule-57 the provisions of the Rules 53 to 55 (both inclusive) shall as far as practicable, apply as if the poll was closed at the hour fixed in that behalf under Rule-13.

(2) At any adjourned poll the voters who have already voted at poll so adjourned shall not be allowed to vote again.

(3) The Returning Officer shall provide the Presiding Officer of the polling station at which such adjourned poll is held with the sealed packet containing marked copy of the list of voters, other sealed packets, the original ballot box containing the polled ballot papers and a new ballot box.

(4) The Presiding Officer shall open the sealed packets in presence of the polling agents present and use the marked copy of the list of voters at the adjourned poll.

(5) The provisions of Rules 35 to 55 (both inclusive) shall apply in relation to the conduct of an adjourned poll as they apply in relation to the poll before it was so adjourned.

59. Fresh Poll in case of destruction etc. of Ballot Boxes :-

(1) If at any election---

(a) any ballot box used at a polling station is unlawfully taken out of the custody of the Presiding Officer, or is accidentally or intentionally destroyed or is lost or is damaged or tampered with to such an extent, that the result of the poll at that polling station cannot be ascertained : or

(b) any such error or irregularity in procedure as it likely to vitiate the poll is committed at a polling station. The Presiding Officer shall forthwith report the matter to the Returning Officer and District Election Officer.

(2) There upon, the District Election Officer shall after taking all material circumstances into account, either---

(a) declared the poll at the polling station to be void ; or

- (b) if satisfied that, the result of a fresh poll at the polling station will not in any way, after the result of the election or that the error or irregularity in procedure is not material, issue such directions to the Returning Officer as he may deem proper for the further conduct and completion of the election.
- (3) Where a poll at polling station is declared to be void under clause (a) of sub-rule (2), the District Election Officer shall immediately report the matter to the State Election Commission and also to the Executive Committee and the State Election Commission, in consultation with the Executive Committee shall, by Notification, fix a date and time for taking a fresh poll and thereupon the District Election Officer shall fix the polling station at which poll shall be taken.

PART-1V COUNTING OF VOTES

60. Definition:-

In this part, unless the context otherwise requires—

- (a) "Candidate" means contesting candidates;
- (b) "Constituency" means Village Committee Constituency ;
- (c) "Counting Agent" means a Counting Agent duly appointed under these Rules and includes a candidate and the election agent of a candidate when present in the counting ;
- (d) "Notified Polling Station" means a polling station notified under these Rules ;
- (e) "Polling Station" means a polling provided for election of member of Village Committee which shall be published by the Returning Officer not later than 12 days before the date of poll, showing the polling station and the areas for which they would be set up ;

61. Time and place of counting of Votes :-

The Returning Officer shall at least one week before the date fixed for the poll, appoint the place or places where the counting of votes will be done and the date and time at which the counting will commence and shall give a notice of the same in writing to each candidate or his election agent ;

Provided that if for any reason the Returning Officer finds it necessary so to do he may alter the date, time and place or places so fixed, or any of them, after giving notice of the same in writing to each of the candidate or his election agent.

62. Appointment of counting Agents and revocation of such Appointment :-

- (1) Each contesting candidate or his election agent may appoint such number of agents to act as a counting agent as the State Election Commission directs by a general or special order.
- (2) Every such appointment shall be made in **Form-12** in duplicate one copy of which shall be forwarded to the Returning Officer while the other copy shall be made over to the Counting Agent for production before the Returning Officer not later than one hour before the time fixed for counting under Rule-61.

(3) No counting agent shall be admitted into the place for counting unless he has delivered to the Returning Officer the second copy of his appointment under sub-rule (2) after duly completing and signing the declaration contained therein and receiving from the Returning Officer and valid for entry into the places fixed for counting.

(4) The revocation of appointment of counting agent at any time shall be made in Form-12A and lodged with the Returning Officer.

(5) In the event of such revocation before the commencement of the counting of votes the candidate or his election agent may make a fresh appointment in accordance with the sub-rule (2).

63. Admission to the places fixed for Counting :-

(1) The Returning Officer shall, exclude from the place fixed for counting of votes of all persons except---

- (a) persons authorised by the State Election Commission ;
- (b) persons authorised by the District Election officer ;
- (c) public servant on duty in connection with the election ;
- (d) the candidate or the election agent and counting agent ;

(2) No person who has been employed or has been otherwise working for the candidate in or about the election shall be authorised under clause (a) of sub-rule (1).

(3) The Returning Officer shall not allow more than one counting agent of a candidate at any time in the counting hall.

(4) Any person who during the counting of votes misconducts himself or fails to obey lawful direction of the Returning Officer may be removed from place where the votes are being counted by the Returning Officer or by any person authorised in this behalf by the Returning officer.

64. Maintenance of secrecy of voting :-

Where an election is held by ballot, every officer, clerk, agent or other persons who performs any duty in connection with the recording or counting of votes at an election shall maintain and aid in maintaining the secrecy of the voting and shall not, except for any purpose authorised by or under any law, communicate to any person any information calculated to violate such secrecy.

65. Counting of votes received in sealed cover :-

(1) The Returning Officer shall first deal with the ballot papers received by him in sealed covers under sub-rule (3) of Rule-44.

(2) The sealed cover shall be opened one after another in the presence of candidates or their election agents or counting agents.

(3) The Returning officer shall count all the valid votes in the sealed covers and record the total numbers thereof in the counting sheets in **Form-20** and announce the same.

(4) , Thereafter all the ballot papers and all the rejected ballot papers shall be separately bundled and kept together in a packet which shall be sealed by the Returning officer and such of the candidates and election agents or counting agents as may desire to affix their seal thereon the packet seal shall be permitted to do so. On the envelop shall be recorded the name of the constituency, the date of counting and the counting and the brief description of the contents.

66. Scrutiny and opening of Ballot Boxes :-

- (1) The Returning Officer shall open the ballot boxes in presence of the candidates or their election agents or counting agents.
- (2) Before any ballot box is opened at counting table the counting agent present at the table shall be allowed to inspect the seal as might have been affixed thereon and to satisfy themselves that it is intact.
- (3) The Returning Officer shall satisfy himself that none of the ballot boxes has, in fact, been tampered with.

67. Scrutiny and Rejection of Ballot Papers :-

- (1) The ballot papers taken out of each ballot box shall be arranged in convenient bundles and scrutinised.
- (2) The Returning Officer shall reject a ballot paper---
 - (a) if it bears any mark or writing by which the elector can be identified ;or
 - (b) if to indicate the vote, it bears no mark at all or bears mark made otherwise than with the instruments supplied for the purpose ; or
 - (c) if votes are given in favour of more candidates than the number of candidates to be elected ; or
 - (d) if it is a spurious ballot paper ; or
 - (e) if it is show damaged or mutilated that its identity as a genuine ballot paper can not be established ; or
 - (f) if it bears a serial number or is of design different from the serial number or as the case may be, different from the ballot papers authorised for use of particular polling station.
 - (g) if it does not bear the mark and signature it should have been under the provision of sub-rule (1) of Rule-47 ; or
 - (h) if it is found in a ballot box other than the ballot box in which it should have been inserted ;

Provided that where the Returning Officer is satisfied that any such defect as is mentioned in the sub-clause (g) or (h) has been caused by any mistake or failure on the part of the Presiding Officer or the Polling Officers, the ballot papers shall be rejected merely on the ground of such defects.

Provided further that ballot papers shall not be rejected merely on the ground that the mark indicating the vote is indistinct or made more than once if the intension that the vote shall be for a particular candidate clearly appears from the way the paper is marked.

- (3) Before rejecting any ballot paper under sub-rule (2) the Returning Officer shall allow the candidate or his election agent and each counting agent present in a reasonable opportunity to inspect the ballot paper, but shall not allow him to handle it or any other ballot paper.
- (4) The Returning Officer shall endorsed on every ballot papers which he rejects, the word "Rejected" and the ground for rejection abbreviated form either in his own hand or by means of a rubber stamp and shall initial such endorsement.
- (5) All ballot papers rejected under these Rule shall be bundled together.
- (6) Every ballot paper which is not rejected under this Rule shall be counted as one valid vote ;

Provided that no cover containing the tendered ballot papers shall be opened and no such paper shall be counted.

68. Counting of Votes :-

- (1) For the purpose counting of votes in respect of election to Village Committee a mark in the ballot paper, which is not rejected under Rule-67, shall be counted as one valid vote for the candidate in whose favour the voting mark has been validly given ;
- (2) During the progress of counting of votes in connection with the Village Committee the Returning Officer shall count all the valid votes in the ballot box and record the total numbers there of in the counting sheet in Form-20A and 21 ;
- (3) After the counting of all ballot papers contained in the ballot box used to a polling station has been completed, the Returning officer shall make the entries in a result sheet in Form-22 in respect of Village Committee election and announce the particulars.

69. Sealing of used Ballot Papers :-

- (1) The valid ballot papers of each candidates and the rejected ballot papers shall thereafter be bundled separately and such bundles made up in a separate packets which shall be sealed with the scales of the Returning Officer and such of the candidates, their election agent or counting agent as may desire to affix their seals thereon ; and on the packet so sealed shall be recorded the following particulars, namely ---

- (a) the name of the constituency ;
- (b) the particulars of the polling stations where the ballot papers were used ; and the date of counting.

70. Counting to be continuous :-

The Returning Officer shall, as far as practicable proceed continuously with the counting of votes and shall, during any intervals when the counting has to be suspended, keep the ballot papers, packets and other papers relating to the election sealed with his own seals and the seals of such candidates or election agent or counting agent as may desires to affix their seals and shall cause adequate precautions to be taken for their safe custody during such intervals.

71. Recounting of Votes :-

- (1) After completion of the counting the Returning Officer shall record in the counting sheet in Form-21, the total numbers of votes polled by each candidate and announce the same.
- (2) After announcement has been made, a candidate or in his absence his election agent or any of his counting agent may apply in writing to the Returning Officer to re-count the votes either wholly or in part stating the ground on which he demands such re-count.
- (3) On such an application being made, the Returning Officer shall decide the matter and may allow the application wholly or in part or may reject it in total if it appears to him to be frivolous or unreasonable.
- (4) Every decision of the Returning Officer under sub-rule (2) shall be in writing and contained reasons thereof and shall be final.
- (5) If the Returning Officer decides under sub-rule (2) to allow of recounting of votes either wholly or in part he shall---
 - (a) do the recounting in accordance with the Rule-68 ;

- (b) amend the counting sheet in Form-20 and 21 as the case may be to the extent necessary after such recounting ; and
- (c) announce the amendment so made by him.

(6) After the total number of votes polled by such candidate has been announced under sub-rule (1) or sub-rule (5) of this Rule the Returning Officer shall, complete and signed the counting sheet in Form-20 and 21 as the case may be, and no application for recounting shall be entertained thereafter ;

Provided that after announcement under sub-rule (3) of Rule-65 or sub-rule (1) of Rule-71 a reasonable opportunity shall be given to a candidate and in his absence, his election agent or his counting agent who makes an application in writing to the Returning Officer for recounting of vote, if any dispute is raised regarding the result of the counting.

72. Declaration of results of Election and Return of Election :-

(1) The Returning Officer shall as soon as the counting of votes is completed and result sheet in **Form-22** signed and declare in **Form-23** the candidate or candidates elected on the basis of number of valid votes secured by him or them. The Returning Officer shall inform the District Election Officer, the State Election Commission and the Tripura Tribal Areas Autonomous District Council of the result of poll. The Tripura Tribal Areas Autonomous District Council shall cause the name of the elected candidates published in the Gazette.

(2) The Returning Officer shall as soon as the counting of votes is completed and counting sheets in **Form-20A** and **21** signed in respect of all the polling stations of the concerned constituency compile the results in a result sheet in **Form-22** and declare in **Form-23** the candidate to whom the largest number of valid votes has been given to be elected and hang up the same in his office and send copies thereof to the District Election Officer, State Election Commission and the Tripura Tribal Areas Autonomous District Council authority. The Tripura Tribal areas Autonomous District Council shall cause the names of the elected candidates published in the Gazette.

(3) When the votes are equal selection shall be made by lot in such a manner as the Returning Officer may deem fit .

(4) As soon as may be after a candidate has been declared to be elected the Returning Officer shall grant to an elected candidate a certificate of election in **Form-24** and obtain from the candidate an acknowledgement of receipt duly signed by him and immediately send the acknowledgement to the District Election Officer.

73. Sealing of Packets :-

(1) After completing the counting of votes in an election the Returning Officer shall then make into separate packets---

- (a) counting sheets in Form-20, 20A and 21 ;
- (b) result sheets in Form-22 ;
- (c) the declaration sheet in Form-23 ;
- (d) any other papers directed by the State Election Commission to be kept in sealed packet.

(2) Each such packet shall be sealed with the seals of the Returning Officer and with the seals either of the candidate or his election agent or his counting agent who may be present at the counting station and may desire to affix his seal thereon.

74. Transmission of Ballot Boxes, Packets etc. to the District Election Officer :-

- (1) The Returning Officer shall then deliver or cause to be delivered to the District Election Officer, at such place as the District Election Officer may direct-
 - (a) the ballot boxes ;
 - (b) the ballot paper account ;
 - (c) the sealed packets referred to Rule-55 ; and
 - (d) all other papers used at the poll ;
- (3) The District Election Officer shall make adequate arrangement for the safe transport of all ballot boxes, packets and other papers and for their safe custody.

PART-V
MISCELLANEOUS

75. Casual vacancies in Village Committee :-

- (1) When the seat of a member elected to a Village Committee become vacant by reason of his death, resignation, removal or otherwise the State Election Commission in consultation with the Executive Committee shall fix a date as soon as conveniently may be for holding bye-election to fill the seat and the provisions of these Rules shall thereupon apply mutatis mutandis.

76. Return or Forfeiture of Candidate's deposits :-

- (1) The Deposits made under Rule-23 shall either be returned to the person making it or his legal representative or be forfeited to the Tripura Tribal areas Autonomous District Council in accordance with the provisions of this Rule.
- (2) Except in cases hereafter mentioned in this Rule, deposit shall be returned as soon as practicable after result of the election is declared.
- (3) If the candidate is not shown in the list of contesting candidate, or if he dies before the commencement of the poll, the deposit shall be returned as soon as practicable after the publication of the list or after his death to his heirs as the case may be.
- (4) Subject to the provisions of sub-rule (3) the deposit shall be forfeited at an election where a poll has been taken, if the candidate is not elected and the number of valid votes polled by him does not exceeds one sixth of the total number of valid votes polled by all candidates or in case of election of more than one member at the election, one-sixth of the total number of valid votes so polled divided by the number of members to be elected.

77. Production and Inspection of Election Paper :-

- (1) While in the custody of the District Election Officer---
 - (a) the packets of unused ballot papers with counterfoils attached thereto ;
 - (b) the packets of used ballot papers whether valid, tendered or rejected ;
 - (c) the packets of the counterfoils of used ballot papers and
 - (d) the packets of marked copies of the list of voters ; shall not be opened and their contents shall not be inspected by, or produced before any person or authority except under orders of a competent Court / Election Tribunal.

78. Disposal of Election Papers :-

Subject to any direction to the contrary given by the State Election Commission or by a Competent Court/Election Tribunal.

- (a) the packets of unused ballot papers shall be retained for a period of two months and shall thereafter be destroyed in such manner as the State Election Commission may direct ;
- (b) the other packets referred to in the Rule 77 shall be retained for a period of three months and shall thereafter be destroyed.
- (c) all other papers relating to election shall be retained for a period of six months and shall thereafter be destroyed.

Provided that packets containing the counterfoils of used ballot papers shall not be destroyed except with the approval of the State Election Commission.

PART-VI ELECTION DISPUTES

79. Filing of Petition :-

- (1) All election petition challenging election under these Rules shall be filed before the Panchayet Election Tribunal constituted under Section 198 of the Tripura Panchayets Act, 1993.
- (2) The decision and order of the Election Tribunal shall be final.
- (3) The petition shall contain a statement in brief of the material facts on which the petitioner relies and shall where necessary be divided into paragraphs numbered consequently. It shall be filed by the petitioner(s) and verified in the manner prescribed for verification of pleading in the Code of Civil Procedure, 1908.
- (4) If the irregularities alleged in the petition are likely to effect the validity of the election of more than one returned candidate, the petitioner shall join as opposite party to his petition all such returned candidate.
- (5) The petitioner may, if so desires in addition to calling in question the election of the returned candidate or candidates, claim for a declaration that he himself or any other candidate has been duly elected.
- (6) The Panchayet Election Tribunal shall, as soon as may be, cause copy of the petition to be served on each opposition party.

80. Procedure to be followed :-

- (1) Every dispute relating to election shall be enquired into by the Panchayet Election Tribunal as early as may be in accordance with the procedure laid down in the Code of Civil Procedure, 1908 for trial of suits.

Provided that it shall be only necessary for the Panchayet Election Tribunal to make a memorandum of substance of the evidence of any witness examined by him.

81. Withdrawal of Petition :-

- (1) No election petition shall be withdrawn without the leave of the Panchayet Election Tribunal.
- (2) If there are more petitioners than one, no application to withdraw a petition shall be made without the consent of all the petitioners.
- (3) When an application for withdrawal is made a notice thereof fixing a date for the hearing of application shall be given to all other parties to the petition.

(4) No application for withdrawal shall be granted if the Panchayet Election Tribunal is of opinion that such application has been induced by any bargain or consideration, which does not deserve to be admitted.

(5) If the application is granted, the petitioner may be ordered to pay such cost to the opposite party as the Panchayet Election Tribunal may think fit.

82. Evidence during Enquiry :-

The Provisions of Indian Evidence Act, 1872, shall apply in all respect to the trial of an election petition.

83. The Election to be void :-

If in the opinion of the Panchayet Election Tribunal---

- (a) a returned candidate or his agent or any other person with connivance of such candidate or agent has committed or abetted the commission of any election offence falling under chapter IXA of the Indian Penal Code or any law or rule to the infringement of the secrecy of an election, the election of such candidate shall be void.
- (b) The election of returned candidate has been procured or induced or the result of the election has been materially affected by any of the following corrupt practices, namely---
 - (i) any election offence as mentioned in clause (a) above ;
 - (ii) any payment to any person whomsoever on account of the conveyance of any elector to or from any place for the purposes of casting his vote ;
 - (iii) hiring, employment, borrowing or using any vehicle for the purpose of conveyance of any elector to or from any place to the polling station for the purpose of casting his vote, the election of such candidate shall be void.

Provided that any elector may hire any conveyance or use his own vehicle for conveying himself to or from the polling station, or

- (c) the result of the election has been materially affected by any irregularity in respect of nomination paper or by the improper reception or refusal of nomination paper or vote or by any non-compliance with the provision of the Act or the Rules made thereunder, the election of such candidate shall be void:

Provided that if the Panchayet Election Tribunal is of opinion that any corrupt practice specified in clause (b) of this Rule which does not amount to any form of bribery other than "treating" as hereinafter explained has been committed and if the Panchayet Election Tribunal is further of the opinion that the candidate has satisfied him that---

- (i) no corrupt practice was committed at such election by the candidate and that any corrupt practices committed were committed contrary to the orders and without the sanction or connivance of such candidate ; and
- (ii) such candidate took all reasonable means for preventing the commission of corrupt practices at such election ;
- (iii) the corrupt practices committed were of trivial nature not affecting the election materially ; and

(iv) in all other respects the election was free from any corrupt practice on the part of such candidate or any of his agent ; then the Panchayet Election Tribunal may find that the election of such candidate is not void.

Explanation—For the purpose of this Rule “treating” means incurring by any person of the expenses of giving or providing any food, drink, entertainment or provision to any person with the object directly or indirectly including him or any other person to vote or refrain from voting or as a reward for having voted or refrained from voting.

84. Conclusion of hearing :-

(1) At the conclusion of the enquiry the Panchayet Election Tribunal shall declare, whether election of the returned candidate or candidates is void under Rule-83 :

(2) If he declares the election of the returned candidate void he shall further pass an order either ;

(a) declaring that any other party to the petition who has under these Rules claimed the seat has been duly elected ; or

(b) ordering a fresh election.

(3) The Order of the Panchayet Election Tribunal under sub-rule (1) or sub-rule (2) shall be communicated forthwith to the District Election Officer concerned, State Election Commission and the Tripura Tribal Areas Autonomous District Council Authority.

85. Fresh Election at Panchayet Election Tribunal's Order :-

When an election is declared void under sub-rule (1) of Rule-84 and a fresh election is ordered under clause (b) of sub-rule (2) of that Rule the seat of the returned candidate or the seats of the returned candidates as the case may be, shall be deemed to be vacant from the date of the order of the Panchayet Election Tribunal and the Tripura Tribal Areas Autonomous District Council Authority shall forthwith take necessary steps for holding such fresh election.

86. Requisition of premises, vehicles etc. for election purpose :-

The District Magistrate or any Sub-Divisional Magistrate authorised by him in this behalf (hereinafter in this Rule referred to the requisitioning authority) if it appears to him in connection with an election under this Act---

(a) that any premises are needed or likely to be needed for the purpose of being used as a Polling Station or for the storage of ballot boxes after a poll has been taken, or

(b) that any vehicle, vessel or animal is needed or likely to be needed for the purpose of transport of ballot boxes to or from any polling station or transport of members of the police force for maintaining of order during the conduct of such election or performance of any duties in connection with such election may, by order in writing requisition such premises, or as the case may be, such vehicle, vessel or animal and may make such further orders as may appear to him to be necessary or expedient in connection with the requisitioning.

Provided that no vehicle, vessel or animal, which is being lawfully used by a candidate or his election agent for any purpose, connected with the election of such candidate shall be requisitioned under this sub-rule until the completion of the poll at such election.

(2) The requisition shall be effected by an order in writing addressed to the person deemed by the requisitioning authority to be owner or person in possession of the property and such order shall be served on the person to whom it is addressed.

(3) Whenever any property is requisitioned under sub-rule (1) the period of such requisitioning shall not extend beyond the period for which such property is required for any of the purposes mentioned in that sub-rule.

(4) In this Rule---

(a) "Premises" means any land, building or part of a building and includes a hut, shed or other structure or any part thereof ;

(b) "Vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled mechanical power or otherwise.

87. Payment of Compensation :-

(1) Whenever in pursuance of Rule-86 any premises are requisitioned, there shall be paid to the person interested, compensation of the amount of which shall be determined by taking into consideration the following, namely ;

(i) the rent payable in respect of the compensation, or if no rent is payable, the rent payable for similar premises in the locality ;

(ii) if in consequence of the requisition of the premises the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidental to such changes ;

Provided that any person interested, being aggrieved by the amount of compensation so determined under this sub-rule, may apply within 30 days from the date of order determining the compensation to the State Election Commissioner for a review, the decision of the State Election Commissioner shall be final.

Explanation :- In this sub-rule, the expression "Person interested" means the person who was in actual possession of the premises requisitioned under Rule-86 immediately before the requisition or where no person was such actual possession, the owner of such premises.

(2) Whenever in pursuance of Rule-86 any vehicle, vessel or any animal is requisitioned there shall be paid to the owner thereof, the amount of which shall be determined by the requisitioning authority on the basis of the fares or rates prevailing in the locality for the hire of such vehicle, vessel or animal ;

Provided that where immediately before the requisition, the vehicle or animal was by virtue of hire purchase agreement in the possession of a person other than the owner, the amount determined under this sub-rule as the total compensation payable in respect of the requisition shall be apportioned between the person and the owner in such a manner as may be agreed upon, and in default of agreement, in such a manner as the Requisitioning Authority in this behalf may decide ;

Provided further that any person interested, being aggrieved by the amount of compensation determined under this sub-rule, may apply within 30 days from the date of the order determining the compensation to the State Election Commissioner for a review and the decision of the State Election Commissioner shall be final.

88. Manner of servicing or Requisition of Premises, Vehicles, Vessels and Animals :- An order of requisition under Rule-86 shall be---

- (a) Where a person to whom such order is addressed is a corporation or firm in the manner provided for the service of Summons in Rule-2 of order XXIX or Rule-3 of order XXX, as the case may be, in the first schedule of the Code of Civil Procedure, 1908 (Act V of 1908) ; and
- (b) Where the person to whom such order is addressed is an individual---
 - (i) personally by delivering or tendering the order ; or
 - (ii) by registered post with acknowledgement due ; or
 - (iii) if a person cannot be found, by leaving an authentic copy of the order with any adult member of his family, or by affixing such copy to some conspicuous part of the premises in which he is known to have last resided or carried on business, or personally worked for gain.

89. Eviction from Requisitioned Premises :-

- (1) Any person remaining in possession of any requisitioned premises in contravention of any order made under Rule-86 may be summarily evicted from the premises by the Requisitioning Authority or any Officer specially empowered by the Requisitioning Authority in this behalf.
- (2) The Requisitioning Authority or any Officer so empowered may, after giving to any women not in appearing in public, reasonable warning and facility to withdraw, remove or open any lock or bolt or break down any door of any building or to do any other Act necessary for affecting such eviction.

90. Release of premises from Requisition :-

- (1) When any premises requisitioned under Rule-86 are to be released from requisition the possession thereof shall be delivered to the person from whom possession was taken at the time when the premises were requisitioned or if there is no such person, to the person deemed by the Requisitioning Authority to be the owner of such premises and such the delivery of possession shall be in a full discharge of the Requisitioning Authority from all liabilities in respect of such delivery, but, shall not prejudice any right in respect of premises which any other person may be entitled by any law to enforce against the person to whom the possession of the premises is so delivered.
- (2) When the person to whom the possession of any premises requisitioned under Rule-86 is to be given under sub-rule (1) can not be found or his whereabouts are not ascertainable or has no agent or any other person empowered to accept delivery on his behalf, the Requisitioning Authority shall cause a notice declaring that such premises are released from requisition on such conspicuous part of such premises and on the Notice Board in the office of the Requisitioning Authority.
- (3) When a notice is affixed on the Notice Board as provided in sub-rule (2) the premises specified in such Notice shall cease to be subject to requisition on and from the date of such affixing of the Notice and deemed to have been delivered to the person entitled to possession thereof, and Requisitioning Authority shall not be liable for any compensation or other claim in respect of such premises for any other period after the said date.

91. Penalty for contravention of any order regarding the Requisition :-

If any person contravenes any order under Rule-85 or Rule-87 shall, on conviction be punished with imprisonment for a term, which may extend to one year or with fine which may extend to Rs. 1,000/- or with both.

92. Removal of difficulties if any by the A.D.C. :-

(1) The Tripura Tribal Areas Autonomous District Council Authority may issue such general or special directions as may, in its opinion, be necessary for the purpose of giving effect to these Rules, or holding any election under the Act.

(2) If any difficulty arises in giving effect to the provisions of these Rules, or in holding any election, the Tripura Tribal Areas Autonomous District Council Authority as occasion requires, may, by order do anything which appears to it to be necessary for the purpose of removing the difficulty.

By order

B. K. Goswami
Principal Officer (Law)
T.T.A.A.D.C.

SCHEDULE-I**TABLE-A****Free symbols for Village Committee Election**

(1) Aeroplane (2) Axe (3) Almirah (4) Bi-cycle (5) Boat (6) Saw and Arrow (7) Coconut Tree Bearing Fruits (8) Cultivator winnowing (9) Conch (10) Coiling Fan (11) Drum Engine (12) Electric Bulb (13) Flaming Torch (14) Fire Engine (15) Hurricane Lamp (16) Mand Pump (17) Inkpot and Pen (18) Kite (19) Ladder (20) Lock & Key (21) Motor Cycle (22) Pot (23) Radio (24) Ship (25) Spade (26) Table Lamp (27) Umbrella (28) Whistle (29) Apple (30) Brick (31) Chair (32) Clock (33) Letter Box (34) Plough (35) Railway Engine (36) A women carrying basket on her head (37) Bell (38) Basket containing Fruits (39) Cup & Saucer (40) Hat (41) Hockey & Ball (42) Pressure Cooker (43) Pineapple (44) Road roller (45) Scooter (46) Saw (47) Television (49) Telephone (50) Violin.

(Substituted by Rule-22 of Conduct of Election Second Amendment Rules 2006)

**** Form No. 1-13 and 15-24 appended with the Principal Rule is substituted by the new Forms No. 1-13 and 15-24 as appended here with.**

*** * Amended by the (Conduct of Election Second Amendment) Rules 2006.**

নিদর্শ - ১
(১৪ নং বিধি দ্রষ্টব্য)

নির্বাচনের বিজ্ঞপ্তি

এতদ্বারা বিজ্ঞপ্তি জারি করা যাইতেছে যে-

১। ভিলেজ কমিটির
নির্বাচন ক্ষেত্র যাহা একটি সাধারণ/মহিলা/তপশীলি জাতি/তপশীলি জাতি মহিলা/তপশীলি
উপজাতি/তপশীলি উপজাতি মহিলাদের জন্য নির্বাচন ক্ষেত্র, ইহার
নং আসনে একজন সদস্য নির্বাচন করিতে হইবে।

২। মনোনয়ন-পত্র একজন প্রার্থী বা তাহার প্রস্তাবক কতৃক নির্বাচন আধিকারিক (রিটানিং
অফিসার) বা সহকারী নির্বাচন আধিকারিকের (সহকারী রিটানিং অফিসার) নিকট (তাহার অফিসে)
..... তারিখ পর্যন্ত যে কোন দিন (সর্বসাধারণের ছুটির দিন ব্যতীত) সকাল
১১ ঘটিকা হইতে বিকাল ৩ ঘটিকা পর্যন্ত দাখিল করা যাইবে।

৩। মনোনয়ন-পত্রের ফর্ম উপরোক্ত স্থানে সময়সূচী অনুযায়ী পাওয়া যাইবে।

৪। মনোনয়ন - পত্র সমূহ (স্থানে)
(তারিখে)..... ঘটিকায় পরীক্ষা করা আরম্ভ হইবে।

৫। মনোনয়ন-পত্র প্রত্যাহারের ঘোষণা (নোটিশ) নির্বাচন প্রার্থী বা তাহার নির্বাচন প্রতিনিধি
(ইলেকসন এজেন্ট) কতৃক উপরে উল্লেখিত (২) নং অনুচ্ছেদে বর্ণিত যে কোন আধিকারিকের
নিকট, তাহার অফিসে তারিখে বেলা ৩ ঘটিকার পূর্বে দাখিল করা
যাইবে।

৬। নির্বাচনে প্রতিদ্বন্দ্বিতা হইলে তারিখ বেলা ঘটিকা
হইতে ঘটিকা পর্যন্ত ভোট গ্রহণ করা হইবে।

স্থান
তারিখ

নির্বাচন আধিকারিক
(রিটানিং অফিসার)

নিদর্শ-২

[১৫(২) নং বিধি দ্রষ্টব্য]

মনোনয়ন পত্র

আমি ভিলেজ কমিটির নির্বাচনে
 নং নির্বাচন ক্ষেত্রের নং আসন যাহা একটি সাধারণ আসন/ একটি
 মহিলা/ তপঃ জাতি/ তপঃ জাতি (মহিলা)/তপঃ উপজাতি/তপঃ উপজাতি(মহিলা) সংরক্ষিত
 আসন, তাহা হইতে নির্বাচনের জন্য নিম্নোক্ত ব্যক্তিকে একজন প্রার্থী হিসাবে মনোনীত করিতেছি।

প্রার্থীর নাম :
 পিতা/ মাতা/স্বামীর নাম :
 তাহার ডাকযোগে ঠিকানা :

.....
 তাহার নাম ভিলেজ কমিটির
নং নির্বাচন ক্ষেত্রের অন্তর্গত নির্বাচক তালিকার ভাগেরনং
 ক্রমিকে অন্তর্ভুক্ত আছে।

আমার নাম
 এবং তাহা ভিলেজ কমিটির নং নির্বাচন ক্ষেত্রের
 অন্তর্গত তালিকার নং ভাগের নং ক্রমিকে অন্তর্ভুক্ত আছে।

তারিখ (প্রস্তাবকের স্বাক্ষর)

আমি উপরে উল্লেখিত নির্বাচন ক্ষেত্রের প্রার্থী এই মনোনয়নে সন্মতি প্রদান করিতেছি
 এবং এই বলিয়া ঘোষণা করিতেছি যে--

(ক) যে আমি বছর বয়স উত্তীর্ণ হইয়াছি।
 (নীচের খ-১ বা খ-২ এর যে অংশ প্রযোজ্য নয় তাহা কাটিয়া দিতে হইবে)

(খ-১) যে আমি দল কতৃক এই নির্বাচনে মনোনীত
 হইয়াছি, যাহা একটি স্বীকৃত জাতীয় দল/ এই রাজ্যে স্বীকৃত একটি রাজ্য দল এবং এই দলের
 জন্য সংরক্ষিত প্রতীক আমাকে বন্টন করা হউক।

অথবা

(খ-২) যে আমি দল কতৃক এই নির্বাচনে মনোনীত হইয়াছি, যাহা নিবন্ধীকৃত অধীকৃত রাজনৈতিক দল/ যে আমি এই নির্বাচনে একজন নির্দল প্রার্থী হিসাবে প্রতিদ্বন্দ্বিতা করিতে চাহিতেছি (অপ্রযোজ্য অংশ কাটিয়া দিতে হইবে) এবং যে প্রতীকগুলি আমি পছন্দ করিতেছি, অগ্রাধিকারের ভিত্তিতে তাহা এইরূপ :

(১) (২) (৩)

(গ) যে আমি এই মনোনয়ন ব্যতীত ভিলেজ কমিটির সদস্য নির্বাচিত হওয়ার জন্য অন্য কোন নির্বাচন ক্ষেত্রের মনোনয়নে সন্মতি প্রদান করিনি ।

আমি আরও ঘোষণা করিতেছি যে আমি একজন জাতি / উপজাতিভূক্ত যাহা ত্রিপুরা রাজ্যের একটি তপশীলভূক্ত জাতি / উপজাতি এবং এতদসঙ্গে এই মর্মে উপযুক্ত কতৃপক্ষ প্রদত্ত সার্টিফিকেটের কপি প্রদান করিলাম। (যে সকল প্রার্থী তপঃ উপজাতি / তপঃ উপজাতি সংরক্ষিত আসনে মনোনয়ন দাখিল করিবেন সেই ক্ষেত্রে)

তারিখ

(প্রার্থীর স্বাক্ষর)

* অপ্রযোজ্য অংশ কাটিয়া দিতে হইবে।

(নির্বাচন আধিকারিক পূরন করিবেন)

মনোনয়ন পত্রের ক্রমিক সংখ্যা

এই মনোনয়ন পত্রটি আমার অফিসে ঘটিকায় তারিখে প্রার্থী / প্রস্তাবক কতৃক আমার নিকট জমা দেওয়া হইয়াছিল।

তারিখ

নির্বাচন আধিকারিক
(রিটার্নিং অফিসার)

* অপ্রযোজ্য শব্দ কাটিয়া দিতে হইবে।

“মনোনয়ন পত্র গ্রহন বা বাতিলের পক্ষে নির্বাচন আধিকারিকের সিদ্ধান্ত”

আমি এই মনোনয়ন পত্র ত্রিপুরা উপজাতি এলাকা স্বশাসিত জেলা ভিলেজ কমিটি (নির্বাচন পরিচালনা) বিধি, ১৯৯৬ এর ১৬ নং নিয়ম অনুসারে পরীক্ষা করিয়াছি এবং নিম্নোক্ত সিদ্ধান্ত গ্রহন করিয়াছি।

তারিখ

নির্বাচন আধিকারিক

(ছেদন রেখা)

মনোনয়ন পত্র প্রাপ্তির রসিদ এবং মনোনয়ন পত্র পরীক্ষার বিজ্ঞপ্তি।
(মনোনয়ন পত্র দাখিলকারীর নিকট হস্তান্তর করিতে ইহবে)

মনোনয়ন পত্রের ক্রমিক সংখ্যা

শ্রী/শ্রীমতি যিনি
ভিলেজ কমিটির নং নির্বাচন ক্ষেত্রের
আসনের প্রার্থী, তাহার মনোনয়ন পত্রটি ঘটিকায় তারিখে
আমার অফিসে শ্রী/শ্রীমতি প্রার্থী/প্রস্তাবক কতৃক জমা
দেওয়া হইয়াছিল।

সমস্ত মনোনয়ন পত্র ঘটিকায় তারিখে স্থানে
পরীক্ষা করা হইবে।

তারিখ

নির্বাচন আধিকারিক
(রিটার্ন অফিসার)

নিদর্শ-৩
(২৪ নং বিধি দ্রষ্টব্য)

মনোনয়নের বিজ্ঞপ্তি

..... ভিলেজ কমিটির নং নির্বাচন ক্ষেত্রের
অন্তর্গত নং সাধারণ/মহিলা/তপঃ জাতি/তপঃ জাতি (মহিলা)/তপঃ উপজাতি
/তপঃ উপজাতি(মহিলা) আসনে নির্বাচন।

এতদ্বারা বিজ্ঞপ্তি জারী করা যাইতেছে যে উপরে উল্লেখিত নির্বাচনে নিম্নে উল্লেখিত
মনোনয়ন পত্র সমূহ অদ্য বিকাল ৩ ঘটিকা পর্যন্ত গ্রহন করা হইয়াছে।

মনোনয়ন পত্রের ক্রমিক সংখ্যা	প্রার্থীর নাম	প্রার্থীর পিতা/মাতা/ স্বামীর নাম	প্রার্থীর বয়স	ঠিকানা	দলভুক্তি	তপঃ জাতি/ উপজাতি প্রার্থীর জাতি/ উপজাতির বিবরণ	প্রার্থীর নির্বাচক তালিকার নম্বর নং	প্রস্তাবকের নির্বাচক নাম প্রস্তাবকের ক্রমিক	তালিকায় ক্রমিক
১	২	৩	৪	৫	৬	৭	৮	৯	১০

স্থান

তারিখ

নির্বাচন আধিকারিক
(রিটার্নি অফিসার)

অপ্রযোজ্য অংশ কাটিয়া দিতে হইবে।

নিদর্শ-৪

(২৬ নং বিধি দ্রষ্টব্য)

বৈধভাবে মনোনয়ন প্রাপ্ত প্রার্থীদের তালিকা

..... ভিলেজ কমিটির
 নং নির্বাচন ক্ষেত্রের অন্তর্গত নং
 সাধারণ/মহিলা/তপঃ জাতি/তপঃ জাতি(মহিলা)/তপঃ উপজাতি/তপঃ উপজাতি(মহিলা) আসনে নির্বাচন।

ক্রমিক নং	প্রার্থীর নাম	*পিতা/মাতা/স্বামীর নাম	প্রার্থীর ঠিকানা	এদলভূক্তি
১	২	৩	৪	৫

i) স্বীকৃত জাতীয় ও রাজ্য রাজনৈতিক দল সমূহের প্রার্থী

ii) নিবন্ধীকৃত রাজনৈতিক দলের প্রার্থী (স্বীকৃত জাতীয় ও রাজ্য রাজনৈতিক দল ব্যতীত)

iii) অন্যান্য প্রার্থী

স্থান
 তারিখ

নির্বাচন আধিকারিক
 (রিটার্নিং অফিসার)

* অপ্রযোজ্য অংশ কেটে দিতে হবে।

এ (i) ও (ii) এ উল্লিখিত প্রার্থীর জন্য প্রযোজ্য।

বিঃ দ্রঃ প্রথম কলামে ক্রমিক সংখ্যা ক্রমানুয়ে হবে। আলাদা ভাবে দিতে হবে না।

নিদর্শ-৫

[২৭(৩) নং বিধি দ্রষ্টব্য]

মনোনয়ন পত্র প্রত্যাহারের ঘোষণা

..... ভিলেজ কমিটির
 নং নির্বাচন ক্ষেত্রের নং
 আসন, যাহা একটি সাধারণ/মহিলা/তপঃ জাতি/তপঃ জাতি(মহিলা)/তপঃ উপজাতি/তপঃ উপজাতি
 (মহিলা) আসনে নির্বাচন।

নির্বাচন আধিকারিক,
 সমীপে।

আমি একজন প্রার্থী (বৈধভাবে মনোনয়ন প্রাপ্ত)
 এতদ্বারা ঘোষণা করিতেছি যে আমি উক্ত নির্বাচন হইতে আমার প্রার্থীপদ প্রত্যাহার করিলাম।

স্থান বৈধভাবে মনোনয়ন প্রাপ্ত প্রার্থীর স্বাক্ষর
 তারিখ

* অপ্রযোজ্য অংশ কাটিয়া দিতে হইবে।

এই ঘোষণা পত্রটি আমার অফিসে আমার নিকট ঘটিকায়
 তারিখে (নাম) জমা দিয়াছে।

তারিখ নির্বাচন আধিকারিক

প্রার্থীপদ প্রত্যাহারের ঘোষণা পত্র প্রাপ্তির রসিদ
 (ঘোষণা পত্র দাখিলকারীকে হস্তান্তর করিতে হইবে)

..... নির্বাচনে বৈধভাবে মনোনীত প্রার্থী শ্রী/শ্রীমতি
 কতৃক প্রার্থীপদ প্রত্যাহারের ঘোষণা আমার অফিসে ঘটিকায়
 তারিখে মারফৎ দাখিল করিয়াছেন।

নির্বাচন আধিকারিক

নিদর্শ-৬

[২৭(৪) নং বিধি দ্রষ্টব্য]

প্রার্থীপদ প্রত্যাহারের বিজ্ঞপ্তি

..... ভিলেজ কমিটির নং নির্বাচন ক্ষেত্রের
সাধারণ/মহিলা/তপঃ জাতি/তপঃ জাতি(মহিলা)/তপঃ উপজাতি/তপঃ উপজাতি মহিলাদের জন্য
..... নং আসনে নির্বাচন।

এতদ্বারা বিজ্ঞাপিত করা যাইতেছে যে নিম্নে উল্লেখিত প্রার্থী /প্রার্থীগন তাহার/তাহাদের
প্রার্থীপদ অদ্য প্রত্যাহার করিয়াছেন।

ক্রমিক সংখ্যা	প্রার্থীর নাম	প্রার্থীর ঠিকানা	মন্তব্য
১)			
২)			
৩)			
৪)			
৫)			
৬)			

স্থান
তারিখ

নির্বাচন আধিকারিক
(রিটার্নিং অফিসার)

নিদর্শ-৭

[২৮(১) নং বিধি দ্রষ্টব্য]

প্রতিদ্বন্দ্বী প্রার্থীদের তালিকা

..... ভিলেজ কমিটির নং নির্বাচন ক্ষেত্রের
 নং আসনে যাহা একটি সাধারণ আসন/মহিলা/তপশীল জাতি/তপশীল জাতি
 (মহিলা)/তপশীল উপজাতি/ তপশীল উপজাতি (মহিলা) দের জন্য সংরক্ষিত আসনে নির্বাচন।

ক্রমিক নং	প্রার্থীর নাম	ঠিকানা	* দলভুক্তি	প্রদত্ত প্রতীক
১	২	৩	৪	৫

ক) স্বীকৃত জাতীয় ও রাজ্য রাজনৈতিক দলের প্রার্থী

খ) নিবন্ধীকৃত রাজনৈতিক দল (স্বীকৃত জাতীয় ও রাজনৈতিক দল ব্যতীত)

গ) অন্যান্য প্রার্থী

স্থান
 তারিখ

নির্বাচন আধিকারিক
 (রিটার্নিং অফিসার)

*(ক) ও (খ) প্রকারের প্রার্থীর ক্ষেত্রে প্রযোজ্য

বিঃ দ্রঃ প্রথম কলমের সমস্ত তিন প্রকারের প্রার্থীদের ক্রমিক সংখ্যা পরপর দিতে হবে প্রকার ভেদে আলাদা ভাবে দিতে হবে না।

নিদর্শ-৮

[৩০(১) নং বিধি দ্রষ্টব্য]

নির্বাচন প্রতিনিধি (ইলেকশন এজেন্ট) নিযুক্তি

..... ভিলেজ কমিটির নং
নির্বাচন ক্ষেত্রের

..... নং আসন, যাহা একটি সাধারণ/মহিলা/তপঃ জাতি/তপঃ জাতি
(মহিলা)/তপঃ উপজাতি/তপঃ উপজাতি (মহিলা) আসনে নির্বাচন।

নির্বাচন আধিকারিক মহোদয় সমীপেষু

আমি ঠিকানা
উপরোক্ত নির্বাচনে একজন প্রার্থী। এতদ্বারা শ্রী/শ্রীমতি
(ঠিকানা)কে
অদ্য হইতে উপরে উল্লেখিত নির্বাচনে আমার নির্বাচন প্রতিনিধি (ইলেকশন এজেন্ট) নিযুক্ত
করিলাম।

স্থান
তারিখ

প্রার্থীর স্বাক্ষর

আমি উপরে উল্লেখিত নিযুক্তি স্বীকার করিলাম।

স্থান
তারিখ

নির্বাচন প্রতিনিধির (ইলেকশন এজেন্ট) স্বাক্ষর

অনুমোদিত

নির্বাচন আধিকারিকের স্বাক্ষর

ও

মোহর।

নিদর্শ - ১০
[৩১(১) নং বিধি দ্রষ্টব্য]
পোলিং এজেন্ট নিযুক্তি

..... ভিলেজ কমিটির
..... নং নির্বাচন ক্ষেত্রের নং আসনে নির্বাচন ।

আমি উক্ত নির্বাচনে একজন প্রার্থী/ উক্ত
প্রার্থীর নির্বাচন প্রতিনিধি । এতদ্বারা স্থানে ভোট গ্রহণের জন্য
নির্ধারিত নং ভোট গ্রহণ কেন্দ্রে শ্রী/শ্রীমতি
..... কে আমার পোলিং এজেন্ট এবং শ্রী/শ্রীমতি
..... বদলী পোলিং এজেন্ট নিযুক্ত করিলাম ।

স্থান
তারিখ

প্রার্থীর/নির্বাচন প্রতিনিধির স্বাক্ষর

আমি পোলিং এজেন্ট হিসাবে কাজ করিতে সন্মত ।

স্থান
তারিখ

পোলিং এজেন্ট/বদলী পোলিং এজেন্টের স্বাক্ষর

প্রিসাইডিং অফিসারের সন্মুখে ছোঁবনায় স্বাক্ষর দিতে হইবে ।

এতদ্বারা আমি ঘোষণা করিতেছি যে উক্ত নির্বাচনে-আমি ত্রিপুরা উপজাতি এলাকা-
স্ব-শাসিত জেলা ভিলেজ কমিটির (নির্বাচন পরিচালন) বিধি, ১৯৯৬ এর ৩১ (২) নং বিধি যাহা
আমি পড়িয়াছি / আমাকে পড়িয়া শোনানো হইয়াছে/ তাহা দ্বারা নিষিদ্ধ কোন কার্য করিব না ।

তারিখ

পোলিং এজেন্ট/ বদলী পোলিং এজেন্টের স্বাক্ষর

আমার সন্মুখে স্বাক্ষর করিয়াছে ।

তারিখ

প্রিসাইডিং অফিসারের স্বাক্ষর

নিদর্শ-১১

[৩১(৩) নং বিধি দ্রষ্টব্য]

পোলিং এজেন্টের নিযুক্তি প্রত্যাহার

..... ভিলেজ কমিটির
 নং নির্বাচন ক্ষেত্রের নং আসনে নির্বাচন ।

প্রিসাইডিং অফিসার মহোদয় সমীপেযু ।

আমি শ্রী/শ্রীমতি উক্ত নির্বাচনে একজন
 প্রার্থী/ নির্বাচন প্রার্থী শ্রী/ শ্রীমতি এর নির্বাচন প্রতিনিধি ।
 আমি এতদ্বারা স্থানের নং ভোট গ্রহন
 কেন্দ্রের পোলিং এজেন্ট/বদলী পোলিং এজেন্ট হিসাবে শ্রী/শ্রীমতি
 এর নিযুক্তি প্রত্যাহার করিলাম ।

স্থান

তারিখ

প্রার্থী/নির্বাচন প্রতিনিধির স্বাক্ষর

নিদর্শ - ১২

[৬২(২) নং বিধি দ্রষ্টব্য]

ভোট গননা প্রতিনিধির (কাউন্টিং এজেন্ট) নিযুক্তি

..... ভিলেজ কমিটির
 নং নির্বাচন ক্ষেত্রেরনং আসনে
 নির্বাচন ।

নির্বাচন আধিকারিক মহোদয় সমীপে
 (রিটার্নিং অফিসার)

আমি উক্ত নির্বাচনে একজন
 প্রার্থী / উক্ত নির্বাচনে প্রার্থী শ্রী/শ্রীমতি এর নির্বাচন প্রতিনিধি
 (ইলেকশন এজেন্ট), এতদ্বারা কে
 স্থানে অনুষ্ঠিতব্য ভোট গননা কার্যে আমার ভোট গননা প্রতিনিধি (কাউন্টিং এজেন্ট) নিযুক্ত
 করিলাম ।

স্থান
 তারিখ

প্রার্থী/নির্বাচন প্রতিনিধির স্বাক্ষর

আমি কাউন্টিং এজেন্ট হিসাবে কাজ করিতে সন্মত ।

কাউন্টিং এজেন্ট এর স্বাক্ষর

নিদর্শ - ১২(ক)

[৬২(৪) নং বিধি দ্রষ্টব্য]

ভোট গননা প্রতিনিধির (কাউন্টিং এজেন্ট) নিযুক্তি প্রত্যাহার

..... ভিলেজ কমিটির
..... নং নির্বাচন ক্ষেত্রেরনং
আসনে নির্বাচন।

নির্বাচন আধিকারিক মহোদয় সমীপেষু
(রিটার্নিং অফিসার)

আমি শ্রী/শ্রীমতি উক্ত নির্বাচনে
একজন প্রার্থী / উক্ত নির্বাচনে প্রার্থী শ্রী/শ্রীমতি এর নির্বাচন
প্রতিনিধি (ইলেকশন এজেন্ট), এতদ্বারা শ্রী/শ্রীমতি
এর স্থানে অনুষ্ঠিতব্য ভোট গননা কার্যে আমার ভোট
গননা প্রতিনিধির (কাউন্টিং এজেন্ট) নিযুক্ত প্রত্যাহার করিলাম।

স্থান
তারিখ

প্রার্থী/নির্বাচন প্রতিনিধির স্বাক্ষর

FORM-13

[See Rule 34(b) and (c)]

Declaration of Election when seat is uncontested

Election to the Village Committee
from the seat No.of
..... Constituency.

In pursuance of the provisions contained in sub-rule (b)/(c) of Rule 34 of the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1996, I declare that ...(name)
(Address)
.....
has duly been elected to fill the seat in the said Village Committee from the above Constituency.

He/ She is / is not a member of the Scheduled Caste/ Scheduled Tribe.

Place

Date

Signature of the Returning Officer.

FORM-14

BALLOT PAPER

....									 Village Committee
....								 Constituency	
....								 Seat No.	
Electoral Roll Part No.									
Serial No.		..	of Voter					No. of Seats.	

..... (perforation)

No. of Seats

Name _____

Symbol

[illegible]

FORM-15**Application for Casting of Vote by person on election duty**
[See Rule 44 (1)]**To****The Returning Officer,**Seat No. of Constituency No. of
..... Village Committee.

I intend to cast my Vote at the ensuing election to the Village Committee to be taken at Polling Station No. in
..... Village Committee.

My name is entered in Sl. No. in Part No. in the electoral roll of Village Committee Constituency.

I have been posted on election duty and produce herewith my letter of appointment.

I request that ballot paper/papers for election of Village Committee may be issued to me to cast my vote.

Place

Date

Yours faithfully,

FORM-16
List of Challenged Votes
 [See Rule 45 (2) (c)]

Election to the Seat No. of Village Committee
 From the Constituency.
 Polling Station

Sl. No. of entry	Name of Voter	Serial Number of		Signature or thumb impression of the person challenged.
		Part No.	Voter's name in that Part	
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>

Address of the person challenged	Name of identifier, if any	Name of challenger	Order of Presiding Officer	Signature of challenger on receiving refund of deposit
<i>6</i>	<i>7</i>	<i>8</i>	<i>9</i>	<i>10</i>

Place

Date

Signature of Presiding Officer

FORM NO-17
[See Rule 49 (2)]
List of Blind and infirm Voters

Election to the Seat No. of Village Committee
 From the Constituency.

No. and Name of Polling Station

Part No. and Serial No of Voter	Full name of Voter	Full name of companion	Address of companion	Signature of companion
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>

Date

Signature of Presiding Officer.

নিদর্শ - ১৭(ক)

[৪৯ (১) নং বিধি দ্রষ্টব্য]

অশ্ব বা অশক্ত ভোট দাতার সঙ্গী কর্তৃক ঘোষণা

..... ভিলেজ কমিটির
..... নং নির্বাচন ক্ষেত্রের নং
আসনে নির্বাচন ।

ভোট গ্রহন কেন্দ্রের নম্বর ও নাম :

আমি পিতা
বয়স বৎসর বসবাসকারী (স্থানের নাম)

(ক) অন্য কোন অশক্ত ভোট দাতার সঙ্গী হিসাবে অন্য কোন ভোট গ্রহন কেন্দ্রে অদ্য
কাজ করি নাই ।

(খ) এর পক্ষে আমার ভোট দান গোপন রাখিব ।

সঙ্গীর স্বাক্ষর

* সম্পূর্ণ ঠিকানা দিতে হইবে ।

নোটিশ

[৩৮(১)(ক) বিধি দ্রষ্টব্য]

ভোট স্থানে. নং এবং নাম

(অবস্থান)

নিম্নে উল্লেখিত ভোট স্থানের এলাকায় যে সমস্ত ভোটারের নাম ভোটার তালিকায় অন্তর্ভুক্ত হইয়াছে তাহারা এই ভোট দিতে পারিবেন ।

ভোট স্থানের এলাকা

FORM-18
List of Tendered Votes
[See Rule-51(2)]

Election to the Seat No. of
Village Committee from
.....Constituency.
No. and name of polling station

Part Number, Serial No, and name of voter	Address of Voter	Serial number of tendered ballot paper	Serial number of ballot paper issued to the person who has already voted	Signature or thumb impression of person tendering vote
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>

Place
Date

Signature of Presiding Officer

FORM-19
Ballot paper Account
 [See Rule 54(1)]

Election to the Seat No. of
 Village Committee from the Constituency No.
 No. and Name of Polling Station

Serial No.		
From	To	Total Number

1. Ballot papers received
2. Ballot papers unused
 - (a) With the signature of Presiding Officer, if any, and
 - (b) Without the signature of Presiding Officer

Total : (a+b)
3. Ballot papers issued to the voters at the polling station
 (1-2=3)
4. Ballot papers issued to the voters at the Polling Station but
 NOT INSERTED INTO THE BALLOT BOX :
 - (a) Ballot papers cancelled for violation of voting procedure under Rule 48.
 - (b) Ballot papers cancelled for any other reasons.
 - (c) Ballot papers used as tendered ballot papers.

* Total : (a+b+c)
5. Ballot papers to be found in the ballot box
 (3-4=5)
 *(Serial number need not be given)

Dated Signature of the Presiding Officer

PART-II
Result of initial Counting

1. Total number of Ballot papers found in the Ballot Box(es) used at the Polling Station
2. Discrepancy, if any, between the total number as shown against item I in this part and the total number of Ballot Papers to be found in the Ballot Box(es) shown in item 5 of part I.

Dated

Signature of Counting Supervisor.

Signature of Returning Officer.

FORM-20
Counting Sheet
 [See Rule 65 (3)]

Election to the Seat No of
 Village Committee from the
Constituency, Date of poll

Votes cast by person on election duty.

No. and name of polling station	Total number of sealed covers received	Total number of valid ballot papers	Total number of rejected ballot papers
1	2	3	4

Serial Number	Name of Candidates	Votes secured by candidates
5	6	7

Signature of Counting Supervisor

Signature of Returning Officer.

Place

Date

FORM-20(A)
COUNTING SHEET
 [See Rule 72(2) & 68 (2)]

Table No

Sheet No

Election to the Village Committee from the
 Constituency. Date of poll Seat No

Votes cast in Ballot Box at Polling Station.

No. and Name of Polling Station	Ballot papers received from Presiding Officer	No. of valid Ballot Papers	Number of rejected Ballot Papers
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>

Votes secured by candidates.

1	2	3	4	5	6	7	Total
A	B	C	D	E	F	G	

Date

Place

Signature of Counting Supervisor.

Signature of Returning Officer.

FORM-21
[See Rule 71(1) & 68 (2)]
COUNTING SHEET

Election to the Village Committee from the Constituency.
 Seat No. Date of poll

FINAL COUNTING

No. and Name of Polling Station(s)	Number of ballot papers found in Ballot Box (es)	Number of valid ballot papers	Number of rejected ballot papers	Number of Tendered Votes
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>

VOTES SECURED BY THE CANDIDATES

Names of candidate

	A	B	C	D	E
	1	2	3	4	5
Table No. 1					
Table No. 2					
Table No. 3					
Table No. 4					
Table No. 5					
Table No. 6					
Table No. 7					
Table No. 8					
Table No. 9					
Table No. 10					
Table No. 11					
Table No. 12					
Grand Total					

Dated
 Place

Signature of Returning Officer.

FORM-22
[See Rule-68 (3) & 72(1)]
RESULT SHEET

Election to the Village Committee Constituency.
Seat No. Dated of poll

No. and Name of Polling Station(s)	Number of Ballot Papers found in Ballot Box(es)	Number of valid ballot papers	Number of rejected ballot papers	Number of Tendered Votes
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>

VOTES SECURED BY THE CANDIDATES
Name of Candidate

	1 A	2 B	3 C	4 D	5 E	6 F	7 G
Table No. 1							
Sheet No. 1							
Sheet No. 2							
Sheet No. 3							
Table No. 2							
Sheet No. 1							
Sheet No. 2							
Sheet No. 3							
Election duty Votes							
Grand Total :-							

Place
Date

Signature of Returning Officer

FORM-23

[See Rule-72(1)&(2)]

Declaration of Election When Seat is contested

Election to the Seat No of
 Village Committee from the
Constituency.

In pursuance of the Provision contained in Rule-72 of the Tripura Tribal Areas
 Autonomous District Village Committee (Conduct of Election) Rules, 1996 ,

I declare that

..... Name(s)

..... Address

has been duly elected to the fill the seat in the said Village Committee from the above
 Constituency. He/She is / is not a member of the Scheduled Castes / Scheduled Tribes.

Place

Date

Signature of Returning Officer.

FORM-24
[See Rule-72(4)]

Certificate of Election

I, Returning Officer for the Village Committee
 Constituency hereby certify that I have on the Day of
 2006 declared Shri/Smti
 to have been
 duly elected to the Seat No Constituency No..... in the
 Village Committee.

Place
 Date

Signature of the Returning Officer
 for the Village Committee
 Constituency
 Seat
 (Seal)

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, January 1, 2016 A. D., Pausa 11, 1937 S. E.

PART-IA- Orders and Notifications by the Government of India, Statutory Notifications of the Election Commission of India and other Election Notification published for General Information, orders and Notifications which have originally been published in the "Gazette of India" are only republished.

TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
TTAADG, KHUMULWING.

No F.40(38)(Vol-1)/ADC/VDC/2011/ 19. 1. 16

Dated:--- December, 2015.

Notification

In exercise of the power conferred by sub-sections (1) and (2) of Section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee hereby makes the following Rules to further amend the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1995, namely:-

Short title and Commencement 1. (1) These Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) (Third Amendment) Rules, 2015.

(2) They shall come into force on the date on which it is published in the Tripura Gazette.

Amendment of Rule 37

2. In Rule 37 of the Principal Rules, after the sub-rule (3) the following sub-rule shall be inserted namely:-

"(3A) After the name of the last candidate on the ballot paper, there shall be a panel below the name of the candidate with the words "None of the above" written therein so that the voters, who come to the polling station and decide not to vote for any of the candidates in the fray, are able to exercise their right not to vote while maintaining their right of secrecy. The words "None of the above" shall be written in the same language of languages as used in the case of names of candidates."

Amendment of Form 20

3. In the Principal Rules in the Form 20 in column 6 under the heading "Name of candidates" the words "None of the above" shall be inserted after the last name of the candidates.

Amendment of Form 20A

4. In the Principal Rules in the Form 20A after alphabet "C" or last name of candidate under the heading "Votes secured by candidates" the words "None of the above" shall be inserted.

Amendment of Form 21

5. In the Principal Rules in the Form 21 after serial "5" or last name of candidate with the sub-heading "Names of candidates" under heading "VOTES SECURED BY THE CANDIDATES" the words "None of the above" shall be inserted.

Amendment of Form 22

6. In the Principal Rules in the Form 22 after alphabet "G" or last name of candidate with the sub-heading "Name of candidate" under heading "VOTES SECURED BY THE CANDIDATES" the words "None of the above" shall be inserted.

By order of the Executive Committee

Chief Executive Officer,
TTAADG, Khumulwung

Printed at the Tripura Government Press, Agartala.

TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG : TRIPURA**

No.F.40/ADC/VDC/2021/P-III/3846

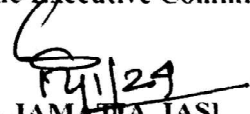
Dated, Khumulwng, the 12th January, 2024.

NOTIFICATION

In exercise of the powers conferred by sub-section (2) of section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee hereby makes the following Rules further to amend the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1996, namely:-

Short title and commencement:-	1. (1) The Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) (5th Amendment) Rules, 2024. (2) They shall come into force on and from the date of their publication in the official Gazette.
Amendment of Rule 61.	2. (1) Rule 61 of the Principal Rules shall be substituted as under:- “The Returning Officer shall at least one week before the date fixed for the poll, appoint the place or places in any institution, office etc. located in the Autonomous District Council areas where the counting of votes will be done and the date and time at which the counting will commence and shall give a notice of the same in writing to each candidate or his election agent; Provided that if for any reason the Returning Officer finds it necessary so to do he may alter the date, time and place or places so fixed, or any of them to be located in the Autonomous District Council areas, after giving notice of the same in writing to each of the candidate or his election agent.”

By order of the Executive Committee.


[C.K. JAMATHIA, IAS]
 Chief Executive Officer
 TTAADC, Khumulwng

TRIPURA GAZETTE



Published by Authority

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PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG :: WEST TRIPURA**

F.No.3(14)/ADC/VC/Amendment/2022/(Loose)/8239-53 Dated, Khumulwng, the 12-02-2025.

NOTIFICATION

In exercise of the powers conferred by the sub-section (1) of section 40 of the Tripura Tribal Areas Autonomous District (Establishment of Village Committee) Act, 1994, the Executive Committee, TTAADC makes the following amendment of the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1996, namely :

1. Short title and commencement	(1) The Rules may be called the Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) (Sixth Amendment) Rules, 2024. (2) They shall come into force on and from the date of their publication in the official Gazette.
2. Insertion of new Rule 35B	1. After Rule 35A of Tripura Tribal Areas Autonomous District Village Committee (Conduct of Election) Rules, 1996. (hereinafter called the Principal Rules), the following Rule 35B shall be inserted :- “ 35B Procedure of S3 Electronic Voting Machine (EVMs). Electronic Voting Machine (EVMs) shall be of such design S3 EVMs (single post single vote, multiple post multiple votes, multi single vote) as may be approved by State Election Commission in consultation with the Executive Committee.”

This is issued with the approval of the Competent Authority vide U.O.No. 5249/ADC/CEM/25, Dated 31-01-2025.

By order of the District Council


(M.U. AHMED, IAS)
Addl. Chief Executive Officer
TTAADC, Khumulwng